



भारतीय खाद्य सुरक्षा और मानक प्राधिकरण  
Food Safety and Standards Authority of India



स्वास्थ्य एवं  
परिवार कल्याण मंत्रालय  
MINISTRY OF  
HEALTH AND  
FAMILY WELFARE



# FOOD IMPORT MANUAL



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## Disclaimer:

*It is to be noted that this manual does not intend to replace any legal provisions required by law as applicable from time to time. Further, wherever the provision of this document conflicts with Food Safety and Standards (Import) Regulations, 2017 or any other regulations, for that matter, the provision given in the regulations shall prevail.*



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## PREFACE

Food Safety and Standards Authority of India (FSSAI) is established for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption and for matters connected therewith or incidental thereto.

The Food Safety and Standards Act (FSS Act), 2006, consolidate multiple laws relating to food. To regulate the import of food articles in the country, FSSAI notified Food Safety and Standards (Import) Regulations, 2017, which captures the detail procedures for clearance of Imported food products.

This Food Import Manual has been developed in line with the Food Safety and Standards (Import) Regulations, 2017 to comprehend the process taken during food import clearance, ensuring food safety and smooth facilitation of trade. The manual deals with all the prerequisite requirements which is imperative in the food import clearance process. The step wise procedure along with other important information related to clearance of food import through various advisories has also been encapsulated so that it is easy to follow and implement. The manual will act as a ready reference for all those who are into the import of Food products (Importer, Custom House Agents, field officers) and other stakeholders.

The Food Import Clearance System (FICS), an online portal established by Food Safety and Standards Authority of India (FSSAI), has been immaculately described in the manual. Further, the manual also cover provisions laid down by FSSAI for "rectification of labelling deficiencies at the port, issuing provisional NOC, advance filing, testing only those parameters in the Referral lab which are noncompliant in the Primary lab, etc". to reduce the time taken during the clearance process of imported food items for facilitating cross border trade.

The manual also includes up to date order/advisories so that important and mandatory information issued by Food Authority is not missed out! Also, some of the specific forms used for Food import clearance process from FSS (Regulations, 2017) has also been consolidated for easy guidance.

(G Kamala Vardhana Rao)

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# GENERAL INSTRUCTIONS

1. This manual has been developed with the objective to provide guidance to the Officers of FSSAI/Customs working at ports and importers/CHAs for comprehending the clearance process of imported food consignments. This manual serves as a quick orientation book and covers food import clearance processes in detail for all the stakeholders.
2. Most of the documents discussed in the Manual are also available on FSSAI website (<http://www.fssai.gov.in>). A list of important web links is given in this manual for ready reference.
3. The advisories/orders, guidelines, clarifications and policy interventions are uploaded on the FSSAI website for facilitation. Importers to keep themselves updated with latest developments.
4. The Food Safety and Standards Act, 2006 focuses on safety and standards of food (both domestic and imported) in the country. For clearance of imported food products, the officials of FSSAI at Port (Authorised Officer or his representatives), being the field level officer in direct line of contact with importers, plays an important role of facilitator in guiding importers to comply with the food regulatory provisions.
5. The Food Safety and Standards Authority of India (FSSAI) offers several online portals to assist Food Business Operators (FBOs) in complying with food safety regulations. These includes the Food Safety Compliance System (FoSCoS) for licensing and registration, the Food Import Clearance System (FICS) for managing imported food clearances, the Indian Food Laboratories Network (INFoLNeT) for Lab Management and their linking. These platforms streamline regulatory processes, enhance transparency, and ensure adherence to food safety standards.
6. The Food Import Clearance System (FICS) is an essential online portal for managing the clearance of imported food items. This portal allows importers to file applications, track the status and get updates throughout the process. FICS ensures a streamlined, transparent, and efficient process for the clearance of imported food products, helping to maintain high standards of food safety and compliance with the FSSAI Act, Rules, and Regulations.
7. Information contained herein is considered to be pertinent at the time of publication, but may become invalidated as a result of subsequent legislations, regulations, standards, methods, and/or more updated information. The reader should therefore keep themselves abreast of the latest information by visiting the FSSAI website.
8. This publication may not be copied or redistributed in part or in whole without prior written consent from Food Safety and Standards Authority of India.
9. Authorized officers, Importers, CHAs and other readers of the manual are encouraged to give their valuable suggestions to further improve and enrich this manual to Director-in-charge of Import at FSSAI HQ at [import@fssai.gov.in](mailto:import@fssai.gov.in).

# ABBREVIATIONS

<b>AO</b>	Authorized Officer
<b>AQ</b>	Animal Quarantine
<b>AEO</b>	Authorised Economic Operator
<b>BoE</b>	Bill of Entry
<b>BFICF</b>	Basic Food Import Clearance Fee
<b>CHA</b>	Custom House Agent
<b>CBIC</b>	Central Board of Indirect Taxes and Customs
<b>CCFC</b>	Customs Clearance Facilitation Committee
<b>CFS</b>	Container Freight Station
<b>CoA</b>	Certificate of Analysis
<b>CoO</b>	Country of Origin Certificate
<b>CTH</b>	Customs Tariff Heading
<b>DO</b>	Designated Officer
<b>DGFT</b>	Directorate General of Foreign Trade
<b>FBO</b>	Food Business Operator
<b>FICS</b>	Food Import Clearance System
<b>FICTAC</b>	Food Import Clearance Training Of Authorised Custom Officers
<b>FoSCoS</b>	Food Safety Compliance System
<b>FSO</b>	Food Safety Officer
<b>FSSAI</b>	Food Safety and Standards Authority of India
<b>FSSR</b>	Food Safety and Standards Regulations

# ABBREVIATIONS

<b>FSS Act</b>	Food Safety and Standards Act,2006
<b>HC</b>	Health Certificate
<b>HS CODE</b>	Harmonised System Code
<b>ICD</b>	Inland Container Depot
<b>ICEGATE</b>	Indian Customs Electronic Commerce/Electronic Data Interchange(EC/EDI) Gateway
<b>IEC</b>	Importer Exporter Code
<b>IGM</b>	Import General Manifest
<b>INFoLNET</b>	Indian Food Laboratory Network
<b>LCS</b>	Land Custom Station
<b>LIMS</b>	Laboratory Information Management System
<b>NACIN</b>	National Academy of Customs, Indirect Taxes& Narcotics
<b>NABL</b>	National Accreditation Board for Testing and Calibration Laboratories
<b>NCC</b>	Non Conformance Certificate
<b>NCR</b>	Non-Conformance Report
<b>NOC</b>	No Objection Certificate
<b>PGA</b>	Participating Government Agency
<b>PQ</b>	Plant Quarantine
<b>ReFoM</b>	Registration of Foreign Food Manufacturers
<b>RMS</b>	Risk Management System
<b>SIP</b>	Sanitary Import Permit
<b>SWIFT</b>	Single Window Interface for Facilitating Trade



# DEFINITIONS

1. **Authorised Officer:** A person appointed as such by the Chief Executive Officer of the Food Safety and Standards Authority of India by an order for the purpose of performing functions under Section 25 of the Act (regulating Import of Food into India).
2. **Balance shelf-life:** The period between the date of import (Import General Manifest) and “Best Before” or “Date of expiry” as the case may be.
3. **Bill of Entry (BoE):** The bill of entry filed by the Importer under the provisions of section 46 of the Customs Act, 1962 (52 of 1962).
4. **Central Licensing Authority (CLA):** CLA is the Designated Officer appointed by the Chief Executive Officer of the Food Safety and Standards Authority of India in his capacity of Food Safety Commissioner.
5. **Custodian:** An officer appointed by Commissioner of Customs under whose custody the imported goods shall remain until they are cleared from the customs area for home consumption or are ware housed or are trans shipped as provided by law.
6. **Customs airport:** Any airport appointed under clause (a) of section 7 of the Customs Act, 1962 {52 of 1962}.
7. **Customs area:** The area of a customs station and includes any area in which imported goods or export goods are ordinarily kept before clearance by customs authorities.
8. **Customs port:** Any port appointed under clause (a) of section 7 of the Customs Act, 1962 (52 of 1962) to be a customs port and includes a place appointed under clause (aa) of that section to be an inland container depot.
9. **Custom House Agent (CHA)/Customs Broker:** CHA/Customs Broker shall have the meaning assigned to it in sub-regulation 2(d) of the Customs Brokers Licensing Regulations, 2018.
10. **Fees:** The charges specified by the food authority for clearance of imported food consignments.
11. **Food Analyst:** A person appointed under section 45 of the Act to analyse the food sample
12. **Food Importer:** A Food Business Operator importing or desirous of importing article of food into Indian territory, who is duly licensed as Importer under the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011 made under the Act.
13. **Import:** Bringing into India any article of food by land, sea or air.
14. **Non-conformance report:** A report issued to the customs authorities and the food importer by the Authorised Officer, or any other officer specifically authorised for this purpose, by the food authority, for non-compliance of the provisions of the Act and the rules and regulations made there under, of the consignment of the Food Importer.
15. **No objection certificate:** A certificate issued to the customs authorities and the food importer by the Authorised Officer, or any other officer specifically authorised for this purpose, by the Food Authority for complying with the provisions of the Act and the rules and regulations made there under, of the consignment of the Food Importer

16. **Non-specified food:** Any food other than proprietary food or food ingredients, including additives, processing aids and enzymes for which standards have not been specified in any regulation made under the Act.
17. **Packing list:** The itemised list of articles of food giving the description, quantity and weight of each imported articles of food.
18. **Pre-arrival document scrutiny:** The scrutiny of documents submitted by the Food Importer to the Authorised Officer in advance, before the actual arrival of the articles of food to facilitate faster clearance of articles of food imported at the customs port.
19. **Prohibited article of food:** Articles of food which has been declared by the food authority from time to time as prohibited article of food and published on the website of the Food Authority.
20. **Prohibited location or origin:** The particular locations for which conditional or absolute restrictions are specified by the food authority on its website for import of articles of food.
21. **Proprietary Food:** An article of food that has not been standardised under these regulations, but does not include novel foods, foods for special dietary uses, foods for special medical purposes, functional foods, nutraceuticals, health supplements and such other food articles which the Central Government may notify in this behalf. Provided that any deviation in quality parameters of a standardised food, as specified in the Food Safety and Standards Regulations made under the Food Safety and Standards Act, 2006 shall not qualify the resultant product as a proprietary food.
22. **Review application fee:** The fee levied by the food authority towards disposal of review application submitted by the Food Importer against the order of Authorised Officer pertaining to clearance of Import of articles of food.
23. **Review Officer:** An officer authorised by the Chief Executive Officer of the Food Authority for review of the orders of the Authorised Officer.
24. **Risk based random sampling:** The activity of drawing samples randomly based on the risk criteria identified and the compliance history of the importer.
25. **Stuffing list:** A list of food items and its actual physical arrangement inside the container or cartons or pallets or skids.
26. **Transit Country List:** The list of countries through which the imported articles of food transits before it reaches the Indian territory.
27. **Shelf life:** The period between the date of manufacture and the “Best Before” or “Date of expiry” whichever is earlier as printed on the label
28. **Unclaimed article of food:** An imported articles of food consignment not having a claimant or bill of entry or both up to thirty days after unloading.
29. **Un-cleared article of food":** An imported articles of food consignment of which the delivery is not taken by the importer within the period of thirty days on receipt of no objection certificate from the food authority.
30. **Visual Inspection (VI):** The process of inspection by the authorised officer or an officer deputed by him for the purpose by which the physical condition of the food consignment, scrutiny of documents and compliance of packaging and labelling regulations are ascertained for the food safety compliance prior to drawing of samples.



# **CHAPTER 1**

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**Food Safety and Standards  
Authority of India  
&  
FSS ACT, 2006 pertaining to  
Food Import**



## Introduction to FSSAI and Imports

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### Food Safety & Standards Authority of India

Food Safety and Standards Authority of India (FSSAI) is established with the mandate to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption and for matters connected therewith or incidental thereto.

### Role of Food Safety and Standards Authority of India (highlights)

- To regulate and monitor the manufacture, processing, distribution, sale and import of food so as to ensure safe and wholesome food.
- Specifying through regulations the standards and guidelines in relation to articles of food and specifying an appropriate system for enforcing various standards notified under FSS Act, 2006.
- Laying down procedure and guidelines for accreditation of laboratories and notification of the accredited laboratories.
- Laying down procedure and the enforcement of quality control in relation to any article of food imported into India.
- Providing scientific advice and technical support to Central Government and State Governments for framing policy and rules in areas which have a direct or indirect bearing on food safety and nutrition.
- Collecting and collating data regarding food consumption, incidence and prevalence of biological risks, residues of various contaminants in foods, identification of emerging risks and introduction of rapid alert system.
- Contribute to the development of international standards for food, sanitary and phyto-sanitary standards.
- Creating an information network across the country so that the public, consumers, panchayats etc. receive rapid, reliable and objective information about food safety and issues of concern.
- Provide training programmes in food safety for those who are involved or intend to get involved in food businesses.
- Promote general awareness regarding food safety, food standards, eat right, food fortification.

### Salient features of FSS Act, 2006 pertaining to Imports

The Food Safety and Standards Act (FSS Act), 2006 marks a shift from a multi-level to a single line of control. It also focuses on a shift from enforcing regulation to culture of self-compliance. It envisages development of regulations to ensure the availability of safe and wholesome food for human consumption and for matter connected therewith. The salient features of FSS Act 2006 pertaining to

Imports is as under:

- Licensing of FBOs by Central Licensing Authority as per Regulations.
- Regulation and Standards on food products (applicable on both domestic and imported) formulated by Scientific Panels as established by Food Authority
- Effective, transparent and accountable regulatory framework with well defined functions, powers and responsibilities of FSSAI officials.
- Provision of food recall in case of failure of food products in meeting Standards.
- Envisages large network of accredited food laboratories (sampling and testing of food products (domestic & imported food items)).
- Administration of FSS Act 2006 by "the Central Government, the State Governments, the Food Authority and other agencies, as the case may be.

**Provision for graded penalties in case of non-conformance:**

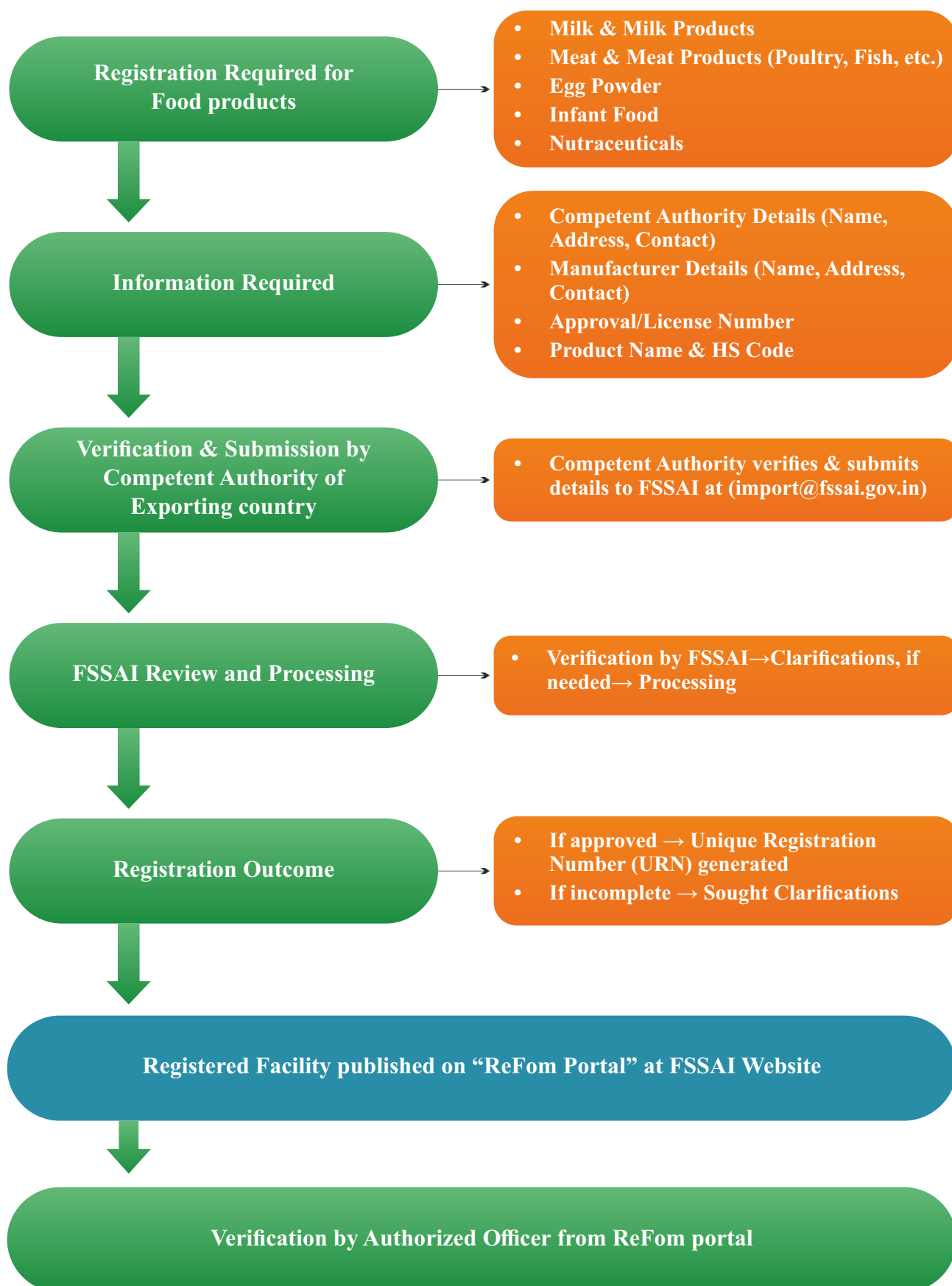
- Section 51: Penalty for sub-standard food, b. Section 52: Penalty for misbranded food, c. Section 54: Penalty for food containing extraneous matter, d. Section 57: Penalty for possessing adulterant, e. Section 59. Punishment for unsafe food
- Section 67 of FSS Act provides Penalties in case of import of articles of food to be in addition to penalties provided under any other Act, i.e any penalty to which the importer may be liable under the provisions of the Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992) and the Customs Act, 1962 (52 of 1962) be also liable under FSS Act 2006 and shall be proceeded against accordingly. Any such article of food shall be destroyed or returned to the importer, if permitted by the competent authority under the Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992) or the Customs Act, 1962 (52 of 1962), or any other Act, as the case may be.

▶ **Surveillance of food articles to identify risk**

▶ **Provision of Adjudication**

▶ **Emphasis on training and awareness programs on food safety for -different stakeholders**

## Mandatory Registration on ReFom Portal (w.e.f. 01.09.2024)







# **CHAPTER 2**

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## **Food Safety and Standards (Import) Regulations, 2017**



## Overview: Food Safety and Standards (Import) Regulations, 2017

As per Section 25 of the Food Safety & Standard Act, 2006, FSSAI has the mandate to regulate import of articles of food products into the country and to ensure that it is safe and wholesome for human consumption. All imports of articles of food are subject to the provisions given in Section 25 of the Act which is as under:

### *1) No person shall import into India –*

- (i) any unsafe or misbranded or sub-standard food or food containing extraneous matter;
- (ii) any article of food for the import of which a license is required under any Act or rules or regulations, except in accordance with the conditions of the license; and
- (iii) any article of food in contravention of any other provision of this Act or of any rule or regulation made there under or any other Act. Exercising the power of the FSS Act, FSS (Import) Regulations, 2017 has been notified to regulate the food import in the country.

Exercising the power of the FSS Act, 2006, Food Safety & Standards (Import) Regulations, 2017 is notified to regulate the food import in the country. The Food Safety & Standards (Import) Regulations, 2017 consist of regulatory procedures with respect to clearance of imported articles of food.

### Overview of the provisions laid down in the Food Safety & Standards (Import) Regulations, 2017

- **Valid Import license & DGFT Import-Export Code:** No person shall import any article of food without a valid import license from the Central Licensing Authority. Also, Food Importer need to register himself with the Directorate General of Foreign Trade to possess a valid Import-Export Code.
- In case, the Food Importer has attempted to import unsafe articles of food, prohibited articles of food or articles of food from prohibited sources, directly or indirectly, including re-channelling or re-packing; **the Licensing Authority may cancel or suspend food import license** under "Regulation 3 of Chapter – II of FSS (Import) Regulations 2017" and under "FSS(Licensing and Registration of Food Businesses) Regulations, 2011"
- **Clearance of Imported article of Food by the Food Authority:** The consignments of food articles are referred to FSSAI by the Customs authorities through SWIFT ICEGATE for clearance by FSSAI through Food Import Clearance System(FICS).
- **Storage facilities for imported food articles:** The imported articles of food shall be stored in accordance with the specified storage conditions in the custom warehouse before clearance, failing which, the concerned Authorised Officer may refuse to grant no objection certificate for import clearance of the food consignment. **In case of non-availability of storage facility, the Authorised Officer shall confirm from the department of customs their no objection to treat importers ware house as customs bounded area.**

- **Sampling:** The Authorised Officer or his representative shall ensure compliance with the Food Safety and Standards (Labelling and Packaging) Regulations, 2011 and with a valid balance shelf life in respect of imported article of food in the following manner, namely:— (a) shall draw two parts of food sample of each description or measures (except for aseptic sealed packages); (b) forward to the food analyst such quantity of sample as specified under the Food Safety and Standards (Laboratory and Sample Analysis) Regulations, 2011; (c) seal the samples, However, if the imported articles of food is packed in a sealed bulk container in order to maintain aseptic or hygroscopic condition, manufacturer shall provide two representative sealed samples from the same batch along with a declaration by the manufacturer stating that the articles of food in the sealed container match with the representative samples placed in the sample containers.
- The sealed sample of imported articles of food shall bear the following information on the Label, namely:-
  - a. code number of the sample;
  - b. date and place of collection;
  - c. quantity of sample;
  - d. name of articles of food and category as per the Food Safety and Standards (Food Product Standards and Food Additives) Regulations-2011.
  - e. name and quantity of preservative added while drawing the sample, if any;
  - f. name and signature of the Food Importer or his Custom House Agent and;
  - g. name and signature of the sender with official seal.
- **Risk based Food Import Clearance:** To minimise the sampling size and clearance time and to expedite the clearance process of imports in line with ease of doing business, risk based sampling system called "Risk Management System (RMS)" has been introduced under Single Window Interface for Facilitating Trade (SWIFT) by Department of Customs in consultation with FSSAI. The risk management system is dynamic in nature which is based on various criteria i.e. inherent nature of the food, country of origin, manufacturer, importer etc.
- **Prohibition and Restrictions on Imports of Article of Food:** The Food Authority may prohibit or restrict import of any article of food based on risk perception or outbreak of disease and issue orders as it deems fit in this regard. Every Food Importer shall comply with such order or direction and if the Food Importer fails to comply with such direction or order, the Food Authority may cancel the import license issued to the Food Importer.
- **Food Import Clearance for Specific Purposes:**
  - (a) **Food Import for Personal consumption:** Any person bringing in any article of food for his

personal use, value as allowed by customs from time to time, shall have to only submit the declaration in FORM- 7

**(b) Food Import for Quality Assurance, Research and Development Purposes:** The clearance of food import for quality assurance, research and development purposes will be subject to furnishing of Undertaking as per FORM- 9 by the Food Importer that the "imported food will be utilized for aforesaid purposes only and not to be utilized or released into the domestic market or used for test marketing or market research purposes".

**(c) Food Import for the purposes of Exhibitions & Tasting:** The clearance of food import exclusively for these purposes is exempted from the normal clearance procedures of the Food Authority subject to the submission of an undertaking as per the Form-10 before the Customs Authorities.

**(d) Food Import for sports events:** Clearance of food imports from a foreign country, exclusively meant for consumption by the sportspersons of such exporting country will be subject to furnishing of Undertaking by the Food Importer in Form- 11. The quantity of imported articles of food shall not exceed the bona-fide requirements for captive use or consumption by the persons concerned of such exporting country for the duration of their stay or event, whichever is earlier and the balance unconsumed articles of food shall be re-exported to its country of origin by the Authorised member of the delegation under intimation to the Authorised Officer.

**(e) Imported food consignment meant for 100% export/ re-export:** The articles of food or ingredients or additive imported by the manufacturers or processors for their captive use or production of value added products for hundred percent exports; or the consignments of articles of food or ingredients or additives imported by the firms or companies for use of their sister concerns or wholly owned subsidiary companies, to be used for hundred per cent export production subject to a defined relationship agreement between the two entities in this behalf and to be accompanied with Sanitary/Health Certificate issued by the Competent Authority of an exporting country. The importer shall submit an undertaking in Form-8 regarding the captive or end use of the imported product to the Customs Department at the time of filing the bill of entry, declaring that the imported articles of food is meant to be used by the importer for 100% export or re-import of articles of food for export again as the case may be, and that no part thereof shall be supplied for domestic consumption.

**(f) Food Import as gratis in case of disaster/emergency situations:** The quality or safety of imported articles of food shall be ensured through safety certificates issued by the competent authority of the donor country or agency, where any article of food is received gratis from other countries in case of any disaster or emergency situations in any part of the country.

- **Orders issued by Authorised Officer:**

**(a) No Objection Certificate (NOC):** The Authorised Officer shall issue a 'no objection certificate' in FORM – 3

**(b) Non Conformance Certificate (NCC):** The Authorised Officer shall issue a non conformance report in FORM – 4 specifying the grounds

**(c) Provisional NOC (pNOC):** The Authorised Officer may issue Provisional No Objection Certificate (PNOC) as per Form 12, 13 and 13(a) for following with the condition of approval from Customs as applicable:

**A. pNOC as per FSS (Import) regulations, 2017**

**(i) For imported food items which require special storage conditions (refrigerated conditions like frozen or chilled food products):** Authorised Officer to confirm from the cargo operator or Custodian of freight stations regarding the availability of desired special storage facilities at the custom bonded area at the port or airport. In case of non – availability of storage facility, the Authorised Officer will confirm from the department of custom their no objection to treat importers warehouse as custom bonded area. **Authorised Officer will take an undertaking from the importer in FORM - 12, and issue provisional no objection certificate to the importer to move the food consignment to a well-equipped storage facility.** Both Customs and FSSAI have the right to **inspect** the said storage facility at any time to ensure that the consignment is held securely till the clearance certificate is provided by FSSAI. **In the event of non-conformance to the any storage conditions, importer will move the cargo back to Customs jurisdiction and comply with all the norms for destruction/re-export as may be decided by the competent Authority.**

**(ii). For imported food items having shelf-life less than seven days:** The importer to declare the same in FORM - 13. Authorised Officer to draw sample and issue provisional no objection certificate to the customs, without waiting for the analysis report from laboratory and on receipt of the report analysis from the laboratory, the Authorised Officer shall communicate to the customs along with **no objection certificate if products conform to the standard. In case of Non-conformity of the product after lab analysis, the importer will initiate product recall, and comply with all the norms for destruction/ re-export, as may be decided by the competent Authority**

**(iii). For imported pre-packaged retail food items:** Authorized Officer after successful completion of visual inspection and sampling, may issue a provisional no objection certificate and allow the importer to move the food consignment to a well equipped storage facility after he gives the declaration of the same in Form '13 A'. Both Customs and FSSAI have the right to **inspect** the said storage facility at any time to ensure that the consignment is held securely till the no objection certificate is provided by FSSAI. In case of non-conformant the **importer will move the cargo back to Customs jurisdiction and comply with all the norms for destruction/re-export as may be decided by the competent Authority.**

## **B. As per the orders issued by FSSAI:**

**(i) Imported Crude Oils (Edible grade) and Food Grains:** Authorized Officer after successful completion of visual inspection and sampling, may issue a provisional no objection certificate and allow the importer to move the food consignment to a well equipped storage facility after he gives the declaration of the same. Both Customs and FSSAI have the right to inspect the said storage facility at any time to ensure that the consignment is held securely till the no objection certificate is provided by FSSAI. On receipt of the analysis report from the lab, Authorised Officer will issue the final No Objection Certificate, if product conforms to the Standards. And if found to be non-compliant, the importer will move the cargo back to **customs jurisdiction and comply with all the norms for destruction/ re-export as may be decided by the competent Authority.**

**(ii) Authorised Economic Operators (AEOs):** Authorized Officer after successful completion of visual inspection and sampling, may issue a provisional no objection certificate and allow the importer to move the food consignment to a well equipped storage facility after he gives the declaration of the same. Both Customs and FSSAI have the right to inspect the said storage facility at any time to ensure that the consignment is held securely till the no objection certificate is provided by FSSAI. On receipt of the analysis report from the lab, Authorised Officer will issue the final No Objection Certificate, if product conforms to the Standards. And if found to be non-compliant, the importer will move the cargo back to **customs jurisdiction and comply with all the norms for destruction/ re-export as may be decided by the competent Authority.**

**(iii) Destruction order:** Based on the findings and recommendations in non- conformance report of the Referral laboratory analysis, if contamination or presence of microbiological organisms is likely to pose a significant risk to public health, the Authorised Officer, with the prior approval the Food Authority shall pass necessary orders for mandatory destruction of articles of food in FORM- 5.

- **Review Process:** Any Food Importer aggrieved by one or more orders of the Authorised Officer, may file a review application in FORM-6 accompanied by such fee as may be specified by Food Authority from time to time to the Review Officer on the following grounds:
  - (a) Rejection of the clearance of the imported articles of food for non-compliance with the conditions specified in Regulation 6 of FSS (Import) Regulations, 2017.
  - (b) Any order directing the Food Importer to rectify the labelling of the articles of food.
  - (c) Order of rejection issued on receipt of a non-conformance report from the Food Analyst.

The review application shall be presented to the Review Officer along with the required documents within fifteen working days from the date of receipt of the report of rejection. The order of the Review Officer disposing off the review application shall be in writing and shall state



the points for determination, the decision thereon and the reasons for such decision. On the disposal of the review application, the Review Officer shall communicate the order passed in the review application to the Food Importer, customs and the Authorised Officer. If the importer is not satisfied with the decision of the Review Officer, then he may file a second appeal against the order of the review officer in FORM-6 to the Chief Executive Officer, FSSAI within fifteen days from the date on which the review order is received.

- **Disposal of Rejected Food Consignments and Food samples:** Based on NCR, importer or custodian shall dispose of the food consignment as per Customs act, 1962 (52 of 1962); Provided no food consignment shall be disposed off until the period of limitation is over for filing of review application. In case of storage required, cost and expenses shall be borne by Importer
- **Uncleared & Unclaimed Article of Food:** The Authorised Officer shall follow the procedure of inspection, sampling, testing and clearance laid down under FSS (Import) Regulations 2017, for disposal of all cases of uncleared or unclaimed articles of food. The Authorised Officer shall, on receipt of request made by the Customs issue either a no objection certificate or non-conformance report after assessing the safety parameters of uncleared or unclaimed food consignment based on inspection and laboratory analysis.
- **Registration and inspection of Foreign Food manufacturing facilities:** Foreign Food manufacturing facilities falling under following categories of food products, who are desirous to export such article of food to India shall register with the Food Authority before exporting to India:
  - (a) Milk & Milk Products
  - (b) Meat & Meat Products including Poultry, Fish & their products.
  - (c) Egg powder
  - (d) Infant Food
  - (e) Nutraceuticals

Foreign Food manufacturing facility apply for registration as per the format issued vide order dated 10.10.2022.





# **CHAPTER 3**

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## **Import Licensing Provisions**



## Import Licensing Provision

Under the Food Safety and Standards Act, 2006 every Food Business Operator is required to take License/Registration to commence Food Business. FSSAI has its own Food Safety Compliance System (FoSCoS) which is an online system developed based on the requirements laid down under Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011. FoSCoS facilitates FBOs across the country to apply for licence/registration certificate online and allows them to track their application through various stages of processing.

Central licence is applicable for import of food products and is issued by regional Offices of FSSAI presently located at Delhi, Ahmedabad, Kandla Mundra, Chennai, Bengaluru, Hyderabad, Vishakhapatnam, Cochin, Tuticorin, Krishnapatnam, Mangalore, Kolkata, Guwahati, Raxual. Officers of FSSAI authorized to issue licence are called Designated Officers (DOs) which are appointed by Commissioner of Food Safety under section 36 of the FSS Act 2006.

### Steps to follow to obtain an Import Licence

#### 1. Website Login and Application Submission:

- Visit the FoSCoS website [www.foscoss.fssai.gov.in](http://www.foscoss.fssai.gov.in). On the Homepage, click on tab “Apply for New License /Registration”.
- Select “General” in the premise of the operation.
- Select the State and Read the Note before proceeding.
- Read the Group Heads of Kind of Business [KoB] and select KoB as “Importer” under ‘Trade/Retail’.
- Under Importers KOB, read the definition, click on the radio button to apply for the Central License.
- File an application by filling in all the mandatory fields in Form 'B'.
- On the Product Selection page, fill in the details under “DGFT Authentication” and click on Save details and proceed on ‘Save and Next’.
- Fill in all the mandatory fields along with necessary documents and pay an initial fee of Rs 1000/- + GST [as applicable]. Online payment options are available.
- Differential payment along with GST [as applicable] towards license fee to be paid once application is set as eligible for grant of license by the concerned licensing authority.

2. **Unique Application Reference Number:** After submitting the application, a Unique Application Reference Number consisting of 17 digits will be generated.

3. **Additional Information if required:** The Authority may request additional information or if the

application is incomplete.

4. **Pre-inspection:** The Designated Officer may also decide to conduct pre-license inspections in specific cases. If Inspection has been carried out but inspection report has not been processed, FBO can commence business after 60-day period after payment of differential amount. If there is no response from the authorities received within 60 days, there is an auto-grant of approval for the license application.
5. **License Grant:** The FBO is required to make payment of the remaining fee within 30 days once the Status of Application is set as 'Application is eligible for grant of license subject to payment of remaining fee' by the concerned authority. Once the remaining payment is made, the license is granted instantly with a 14-digit number starting with '1' (e.g., 1XXXXXXXXXXXXX). The FBO is now authorized to start the business.
6. The importer can apply for license for a period of one year and up-to a maximum of five years.
7. **Renewal of License:** The FBO can apply for renewal even of license as early as 30 days prior to the expiry date mentioned in the license. In case, renewal of licence is not filed till 30 days prior to the expiry date, a late fee of Rs. 100 per day to be paid by FBO along with renewal fee. The window for filing the renewal application opens for FBO as early as 180 days prior to expiry date. If a FBO renew the license/registration even after expiry date, he will be penalised as under:
  - a. Three times of the existing annual license/registration fee in the period-1st day to 90th day from the original expiry date.
  - b. Additional two times of the existing annual license/registration fee (i.e. total 5 times) in the peroid-91st day to 180th day from the original expiry date.
    - FBO will continue with the same license/registration number after getting their license/registration renewed.
    - Instant renewal of licensing and registration without requiring the scrutiny/approval of the concerned authority subject to certain conditions (as specified in FSSAI order).
8. Inform Authority about any change or modification in activities /content of license.

### Annual Return

The importer must file Annual Return through online mode on the FoSCoS dashboard as per conditions of license mentioned in FSS (Licensing and Registration of Food Businesses) Regulation, 2011 on or before 31st May of each year for each class of food handled during the previous financial year.

### Suspension or cancellation of Import License

- (a) The Licensing Authority may cancel or suspend food import license(as per regulation 2) granted under regulation 3 of FSS (Import) Regulations 2017 for contravention of the provisions of these regulations or the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011 if there is sufficient ground to believe that the Food Importer has attempted to import unsafe articles of food, prohibited articles of food or articles of food from prohibited sources, directly or indirectly, including re-channelling or re-packing, food fraud, fraudery certificates like COO, COA, Health Certificate, release of products without rectification of the label as per directions given, release of food article in domestic market before NOC issued by FSSAI in case of availing the facility of pNOC as per the regulations, Mis-declaration of end use and foods for special purposes . Also, if food samples found to be hazardous will be destroyed or re-exported to the country of manufacture or origin by the Food Importer within thirty days of being directed to do so by the Food Authority, failing which, the Food Importers license shall be deemed to have been cancelled, importer will submit a recall plan as per regulations on food recall procedures specifying the detail of contingency plan of ensuring the traceability of the products in case of any eventuality of risk associated with the food consignments, and if he fails to do so, the license may be cancelled or suspended, Punishment for subsequent offences license will be cancelled etc.
- (b) The Food Importer shall inform the Central Licensing Authority and the Authorised Officer any suspension, revocation or cancellation of the certificate of Importer-Exporter Code, granted in its favour by the Directorate General of Foreign Trade not later than three working days from the date of such order of suspension, revocation or cancellation.
- (c) When the certificate of Importer – Exporter code granted by the Director General of Foreign Trade is suspended, revoked or cancelled, the import license granted under the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011 shall be deemed to have been cancelled.





# **CHAPTER 4**

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## **Food Import Clearance System**

## Food Import Clearance System

### Point of Entry (PoE)

For regulating food import in the country, total of 162 point of entries (Airport, Inland Container Depot (ICD) & Special economic Zone (SEZ), Land Customs Stations (LCS), Seaports etc) have been covered by both FSSAI & customs officials (ANNEXURE 1). FSSAI has its presence at 16 locations through its own Authorised Officers Delhi, Mumbai, Kolkata, Chennai, Tuticorin, Hyderabad, Bangalore, Krishnapatnam, Vishakhapatnam, Kandla, Mundra, Cochin, Ahmedabad, Mangalore, Raxaul, Guwahati covering 78 points of entry. At other Points of Entry (84), FSSAI has notified Customs officials as Authorised Officers for the purpose of regulating food imports.

Further, for import of high risk products (Milk and Milk products, Egg powder, Meat and Meat products including poultry, fish and their products, Foods for Infant nutrition/ Infant Foods, Nutraceuticals, Health supplements, Foods for Dietary uses, Probiotic and prebiotic foods, Foods for Special Medical Purposes), import is permitted through designated PoE to ensure efficient monitoring and traceability of the said products (ANNEXURE 2).

### FSSAI Food Import Clearance System (FICS)

FSSAI has in place its own Food Import Clearance System (FICS) which is an online system, integrated with the customs ICE-GATE (Indian Customs Electronic Data Interchange (EDI) Gateway) under SWIFT (Single Window Interface for Facilitating Trade). BOE which requires FSSAI clearance is referred to FSSAI in online Food Import Clearance System (FICS) or else cleared through green channel.

To expedite the clearance process of imports, Risk Management System (RMS) has been introduced under Single Window Interface for Facilitating Trade (SWIFT) for selective sampling and testing of food articles on the basis of risk profile and parameters as set by FSSAI.

For RMS, List of 1725 HSN code (characterised as HIGH, MEDIUM & LOW RISK food products) which is in line with Custom's latest CTH list and product coverage under different regulations of FSSAI is shared with Customs for implementation in Custom's ICEGATE.

### Requisite documents required at time of food import

#### A. Pre-requisite documents for food Import:

The Importer shall possess:

- a) A valid FSSAI Import License;
- b) A valid Importer Exporter Code (IE Code) issued by the Directorate General of Foreign Trade (DGFT);
- c) Product Approval in case the product is neither standardized nor proprietary i.e. product for which standards have not been specified in any regulation made under the Act, nor it can be classified as a Proprietary Food as specified in FSSAI Regulations. The Importer can apply for the product

approval as per the specifications laid down in Food Safety and Standards (Approval for Non-Specific Food and Food Ingredients) Regulation, 2017. To facilitate FBOs, an online portal “Food Product Approval System” (FPAS) has been developed to identify whether any food product requires product approval from FSSAI as per Food Safety and Standards (Approval for Non-Specified Food and Food Ingredients) Regulations, 2017 or not.

### Filling of application at Customs ICE-GATE

The Importer/CHA /Customs broker has to file an application for clearance of consignment with the Department of Customs for Bill of Entry (BOE) generation at Customs ICE-GATE (<https://icegate.gov.in>) on Single Window Interface for Facilitating Trade (SWIFT). Thereafter, the application filing in FICS through FSSAI login at (<https://fics.fssai.gov.in/>). The documents required at time of filling the application under FICS as referred through Customs ICE-Gate is as under:

#### A. Documents required at time of food import:

<ol style="list-style-type: none"> <li>1. Bill of Entry</li> <li>2. Country of Origin Certificate</li> <li>3. Bill of Lading</li> <li>4. FSSAI Import License</li> <li>5. Invoice</li> <li>6. Packing List</li> <li>7. Ingredient List</li> <li>8. Product Label</li> <li>9. End Use Declaration</li> </ol>	Documents which are mandatory to be submitted for all food import consignments
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In addition to the above documents, following are the documents which are product specific and applicable to only relevant type of consignments.

Hence a brief note may be provided at the time of submission to the CHA/Importers to “select only the documents which are relevant to their product and submit for processing”:

1. Certificate of Analysis	Certificate of Analysis from ISO 17025 Accredited labs for testing of imported proprietary foods
2. Non-GM cum GM Free Certificate	Non-GM Certificate for 24 crops, issued by the Competent Authority of the exporting country (As per FSSAI order dated 21st August 2020)
3. Non-Food Declaration	The products whichever is imported but are not used in the food industry, those consignments must be accompanied with this declaration.

4. Representative sample undertaking	<p>As per FSS (Import) Regulation 9.2 (a)) <b>If the imported articles of food are packed in a sealed bulk container by the manufacturer in order to maintain aseptic or hygroscopic condition, which is required to retain the character of the article of food, the manufacturer shall provide two representative sealed samples from the same batch along with a declaration by the manufacturer,</b> hence such kind of products to be submitted with <b>Form 14</b> declaration.</p> <p>If the product is not having representative sample then <b>Form 15</b> has to be submitted.</p>
5. pNOC declaration	<p>a. <b>The Authorised Officer shall take an undertaking from the importer in FORM - 12, and issue provisional no objection certificate to the importer to move the food consignment to a well-equipped storage facility.</b></p> <p>b. <b>In respect of imported articles of food having shelf-life less than seven days, the applicant shall declare the same in FORM – 13 and for pre –packaged retail food items, applicant shall declare the same in FORM – 13 A</b></p> <p>Hence the Forms 12/13/13A to be submitted qualifying the criteria. Facility of pNOC has been extended to the articles of following food products notified by FSSAI, for which attached form need to be submitted: -</p> <p>a) Imported Crude Oils (Edible grade) and Food Grains (<a href="https://www.fssai.gov.in/upload/advisories/2023/03/64097f32b205fPulses.pdf">https://www.fssai.gov.in/upload/advisories/2023/03/64097f32b205fPulses.pdf</a>)</p> <p>b) Authorised Economic Operators (AEOs) (<a href="https://www.fssai.gov.in/upload/advisories/2022/10/634e7c7e7e6a5Direction_NOC_AEOs_18_10_2022.pdf">https://www.fssai.gov.in/upload/advisories/2022/10/634e7c7e7e6a5Direction_NOC_AEOs_18_10_2022.pdf</a>)</p>
6. Integrated Veterinary Health Certificate	<p>Imported food consignments of Milk and milk products should accompany this certificate issued by the Competent Authority of the exporting country</p>

7. Phyto sanitary Certificate (in certain cases)	For all agricultural commodities Phytosanitary certificate from the exporting country ( some countries provide FSSAI requirement through this certificate also, like Non-GMO certification for 24 crops)
8. High Sea Sales agreement	High sea sales is a sales transaction where the buyer of the goods sells the goods to another person while the goods are still in transit on the high seas. In such cases this document is mandatory to trace the original Exporter and Manufacturer.
9. Tea Board India Certificate	Certificate from Tea Board India to be submitted when importing flavoured tea.
10. Declaration and undertaking by Importers for Food Import Clearance for Specific Purposes	<ul style="list-style-type: none"> <li>a. FORM- 7 – (For imported food consignment meant for Personal Use)</li> <li>b. FORM- 8 (100% Export and Re-export)</li> <li>c. FORM - 9 (For imported food consignment meant for Research and Development purposes)</li> <li>d. FORM- 10 (For imported food consignment meant for Display Purpose in Trade Fair/Exhibition)</li> <li>e. FORM - 11 (For imported food consignment meant for Sports Events)</li> </ul>
11. Quality and Safety Certificate issued by the competent authority of the donor country and agency	When food received gratis from other countries in case of any disaster or emergency situation in any part of the country
12. Registration or license or food safety certificate by the Authorized agencies of the country of origin	When food imported for exhibition purpose
13. Sanitary/health certificate from the exporting country	Cargoes meant for 100% export production
14. Product Approval from FSSAI	In case the product is neither standardized nor proprietary as per FSSR
15. Stuffing list	In the case of multiple food items packed in a single container
16. Radio Activity Report	If food articles have been exposed to any radio activity
17. Transit Countries List	If food articles have been transhipped

## Application Flow on Imported Food Consignments (Custom (ICEGATE) & FICS)

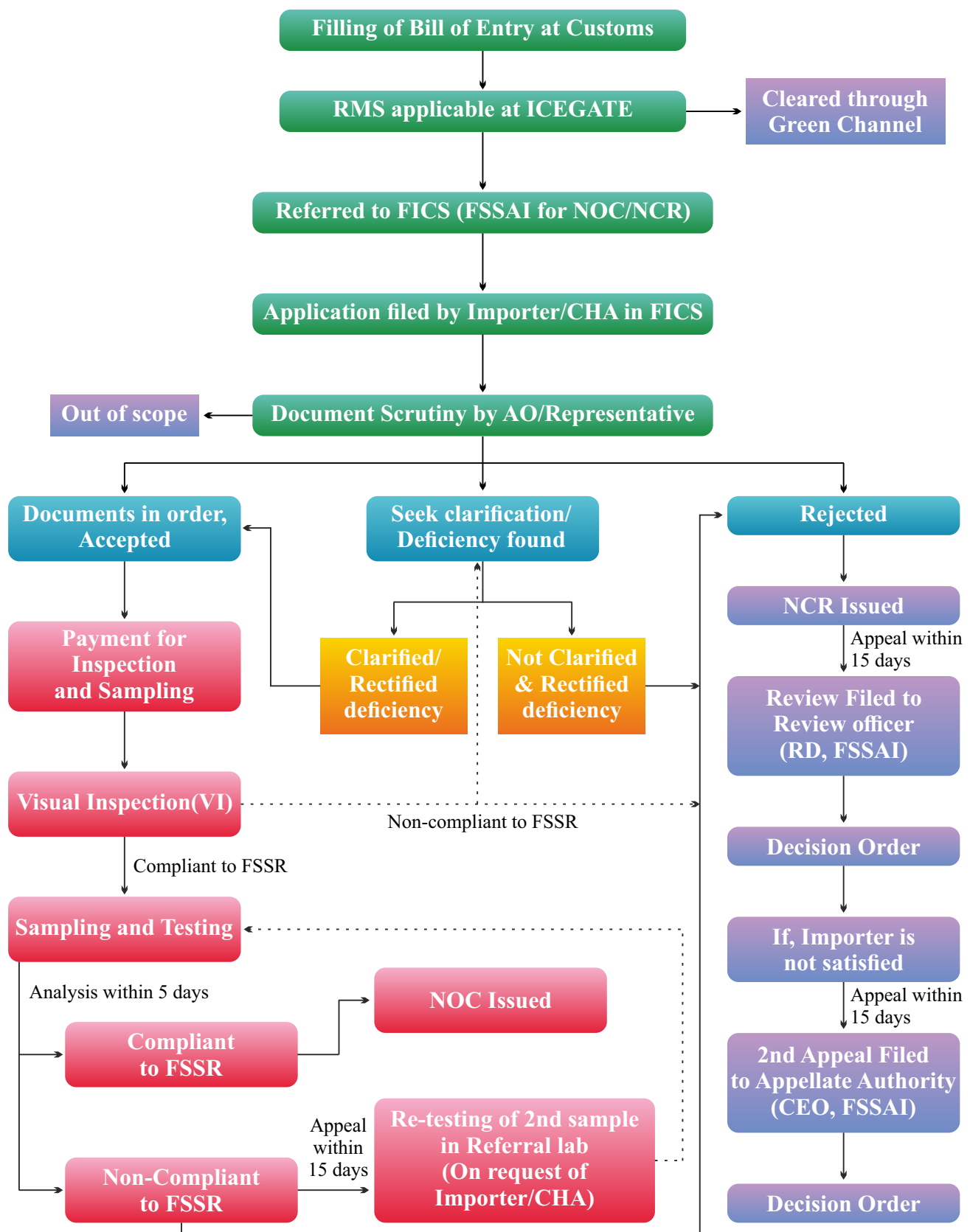


Fig 1: Process Flow of Imported Food Consignments (Custom (ICEGATE) & FICS)



## B. Registration in FICS, Login & uploading of documents

- CHA/Importer needs to be registered on FICS (<https://fics.fssai.gov.in>)
- After the application forwarded by ICEGATE and thereafter is accepted by Authorised Officer (AO).
- After acceptance by the AO, the application is visible in the Importer's/CHA's login in FICS.
- The importer then files the required supporting documents in FICS.
- For any problem faced in applying in FICS, the importer can contact on [fics@fssai.gov.in](mailto:fics@fssai.gov.in) or respective FSSAI Regional Offices.

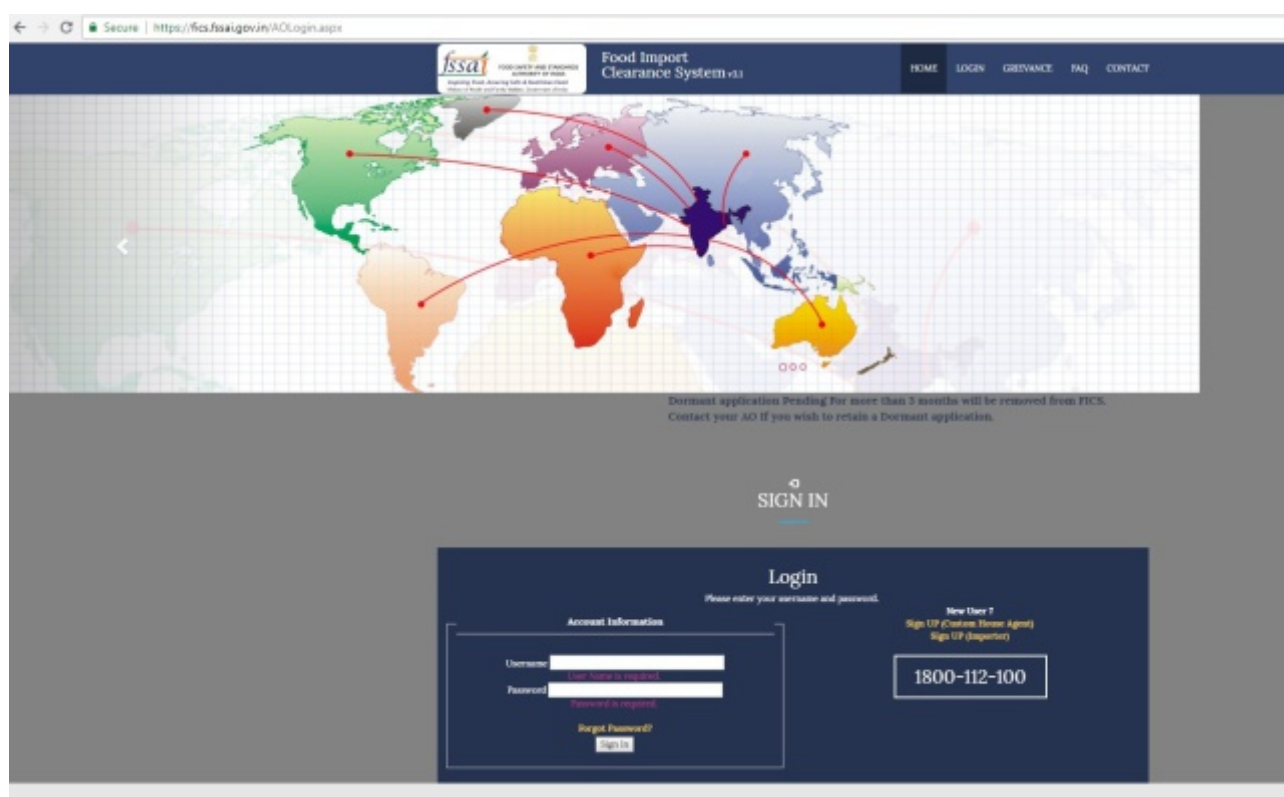


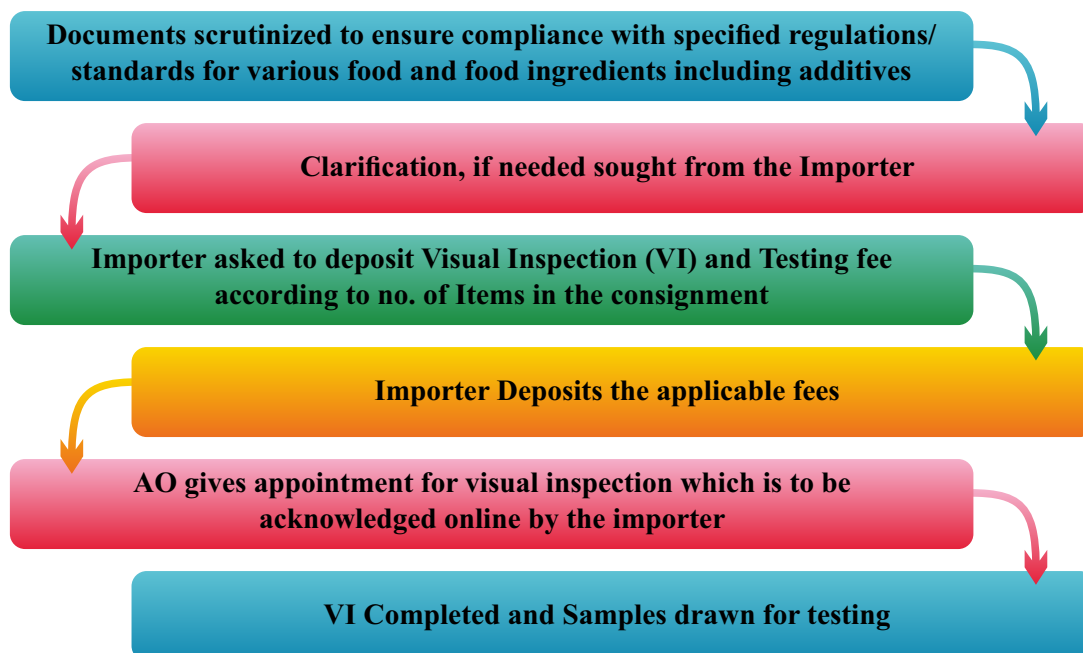
Fig. 2: FICS webpage

## C. Clearance Procedure under FICS

### i) Scrutiny of Documents (Fig. 3)

- All queries/correspondence are done through online portal-FICS by the Officer authorized by FSSAI. The officer authorised scrutinizes the submitted documents to ensure that the consignments/food articles comply with the standards specified under various FSS Regulations for various food and food ingredients including additives.
- Wherever queries are raised w.r.t the documents uploaded in the application form in FICS, same are visible to the CHA/Importer for responding/submitting additional information.

- c) If the documents are found to be in order, the Officer asks Importer/CHA to deposit the food import clearance fees as prescribed by FSSAI online through the payment gateway system in FICS.
- d) After confirmation of payment, the Officer fixes appointment with CHA/Importer for the inspection of the consignment at the port. In normal course two opportunities are provided to the CHA/Importer to confirm acknowledge the appointment. After two opportunities, Authorised Officer can draw the sample ex-parte.



*Fig 3: Process of Document Scrutiny, Payment of fee, VI, sample drawn*

## ii) Visual Inspection Process

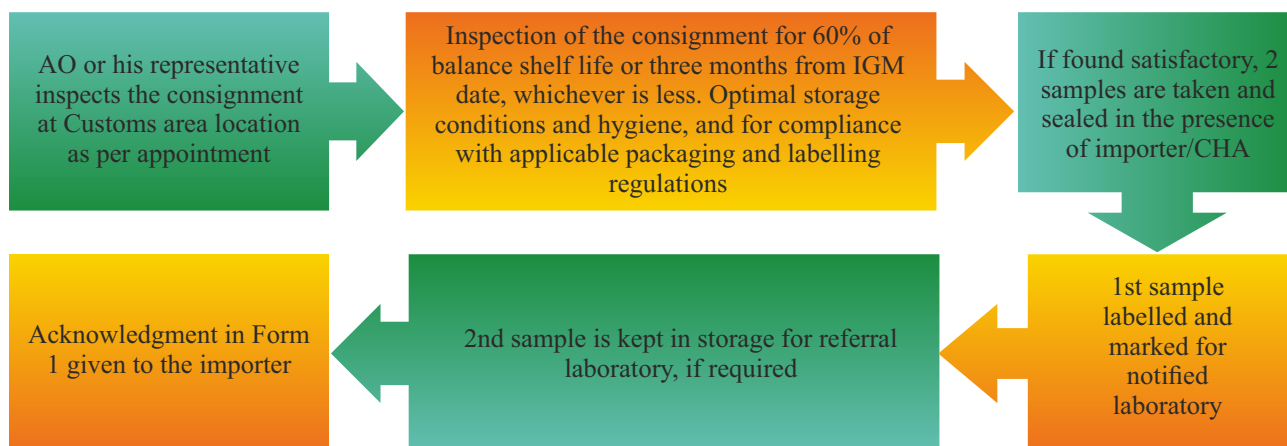
- a) The officer authorized by FSSAI inspects the consignment to ensure that the food items have been transported or stored in optimal storage conditions of temperature and hygiene. The visual inspection of the consignment will include:
- Physical condition of the consignment for visible insects and fungal infestation;
  - Valid shelf life of the product of not less than sixty per cent. or three months before expiry whichever is less at the time of import;
  - Compliance of the Food Safety and Standards (Packaging) Regulation, 2018 and Food Safety and Standards (Labelling and Display) Regulations, 2020 and other FSS regulations, orders as applicable to that particular item of food;
  - Visual Inspection is provided in **Form 1** of the FSS (Import) Regulations, 2017.
- b) The Officer authorised can re-inspect the consignment, if required, for ensuring compliance of

instructions for removing the rectifiable labelling defects in custom bounded warehouse.

**iii) Sampling Process (Fig. 4)**

- a) On inspection, if everything is found satisfactory including packaging and labelling requirements of the consignment, two samples are drawn. If the visual inspection is unsatisfactory, no sample is drawn and the officer authorised issues Non- Conforming Report, citing the detailed reasons for the same.
- b) The quantity of sample to be sent for lab analysis is as per Food Safety and Standards (Laboratory and Sampling Analysis) Regulation, 2011
- c) The Importer participates and facilitates in visual inspection, assist in drawing of samples and witness proceedings, sealing of samples and affixes his counter signatures on the sealed samples.
- d) The sealed sample of imported food shall bear the following information on the Label:
  - i) Code number of the Sample;
  - ii) Date and place of collection;
  - iii) Quantity of Sample;
  - iv) Name of food;
  - v) Name and Quantity of preservative added while drawing the Sample, if any;
  - vi) Name and signature of the sender with official seal.
- e) One of the sealed and labelled food samples is sent to FSSAI notified NABL accredited laboratory. The second food sample must be stored in appropriate conditions for retesting in the referral laboratories.
- f) In case of sealed bulk containers to maintain aseptic or hygroscopic condition, the importer shall provide two representative Samples along with the manufacturer's undertaking as prescribed by FSSAI.

The analysis done by FSSAI for the food items are on different parameters as stipulated under various FSS Regulations.



*Fig 4: Illustration depicting the process of Visual Inspection and Sampling*

#### iv) Laboratory Analysis

- a) The sample of the imported food product is forwarded to the notified laboratory that is auto selected randomly in the Food Import Clearance System (FICS);
- b) The samples of imported Food sent by the Officer authorised by FSSAI are analyzed by the laboratory as per parameters defined in the FSS Act and the Regulations thereunder.
- c) The laboratory shall complete the analysis and upload the test report in FICS in **Form 2** of the FSS (Import) Regulations, 2017) within five days of receipt of the sample with conclusive opinion about the product tested as conforming or non-conforming.
- d) For testing of food Import consignments through a transparent and expeditious process, NABL accredited laboratories have been notified by FSSAI throughout the country. These FSSAI notified laboratories are also utilized for testing of imported food consignments by the Authorised Officers of Customs Department. FSSAI has also notified 22 Referral labs other than the Primary labs, for re-testing of appeal samples of the Importers. The list of the food testing labs is available at <https://www.fssai.gov.in/cms/food-laboratories.php>

#### v) Issuance of orders (No Objection Certificate (NOC) / Non-Conformance Report (NCR))

- a) If the samples are found conforming then No Objection Certificate (NOC) is generated in **Form 3** of the FSS (Import) Regulations, 2017 and if not conforming then Non-Conforming Report (NCR) is generated in **Form 4** of the FSS (Import) Regulations, 2017 rejecting the clearance of food consignments. The same is communicated to Customs-ICEGATE through FICS.
- b) If the first sample is found conforming, the applicant may apply to get back the second sample within a period of 15 days after receipt of NOC.

#### Request for re-testing in Referral Lab

If the importer is not satisfied with the report of the notified laboratory, he has the option to apply for re-testing of the sample by a Referral laboratory along with deposit of the requisite retesting fees. If so, the Officer authorized by FSSAI shall send the second Sample for re-testing to the designated Referral

laboratory for testing only on those parameters which were non-compliant or not tested in the Primary Lab. The report of analysis issued by the Referral food laboratory shall be final.

**vi) Issuance of Provisional No Objection certificate**

- a) The FSS (Import) Regulations, 2017 under Clause 9 (3) provides for issuance of Provisional NOC in respect of the following articles of imported food:
  - (i) Consignments, which are perishable in nature with shelf life of less than 7 days.
  - (ii) Consignments of food which require special storage conditions (refrigerated conditions like frozen or chilled food products).
  - (iii) Consignment of pre-packaged retail food products.
  - (iv) In addition to this, vide order dated 7th March 2023 "Imported food consignment of Food Grains included Pulses & Crude Oil (edible grade)" has also been included for the Provisional NOC.
  - (v) As per the order dated 18th October, 2022 PNOC facility is extended to the Authorised Economic Operators (AEOs) by submitting the undertaking/declaration.
- b) Importers/CHAs are required to declare as per relevant **Form 12, Form 13** and **Form 13A** of these Regulations regarding the conditions of storage of the food products/ nature of the food products, requesting to issue a pNOC. The importer is also required to give an undertaking that no part of the consignment will be released into the domestic market prior to issue of the NOC by Authorized Officer.
- c) Procedure for issuing pNOC:
  - (i) In case of imported food items having shelf-life less than seven days, the Authorised Officer shall verify as per the undertaking given by the importer as per Form-13, draw sample and issue provisional no objection certificate to the customs, without waiting for the analysis report from laboratory and on receipt of the report analysis from the laboratory, the Authorised Officer shall communicate to the customs along with no objection certificate if products conform to the standard. In case of Non-conformity of the product after lab analysis, the importer will initiate product recall, and comply with all the norms for destruction/ re-export, as may be decided by the competent Authority
  - (ii) In case of imported pre-packaged retail food items/ Crude Oils (Edible grade) and Food Grains/ Importer having status of Authorised Economic Operators (AEOs), the Authorized Officer after successful completion of visual inspection and sampling, may issue a provisional no objection certificate and allow the importer to move the food consignment to a well-equipped storage facility after he gives the declaration of the same in Form '13 A'. Both Customs and FSSAI have the right to inspect the said storage facility at any time to ensure that the consignment is held securely till the no objection certificate is provided by FSSAI. In case of non-conformant the importer will move the cargo back to Customs jurisdiction and comply with all the norms for destruction/ re-export as may be decided by the competent Authority.

- (iii) In case of imported article of food which requires special storage condition, the Authorised Officer shall verify the true storage conditions required for the consignment. The Authorised Officer shall confirm from the cargo operator or Custodian of freight stations regarding the availability of desired special storage facilities at the custom bonded area at the port or airport. In case of non – availability of storage facility, the Authorised Officer shall confirm from the department of custom their no objection to treat importers warehouse as custom bonded area. For the purpose of sub-regulation (6) of FSS (Import) Regulations, 2017, the Authorised Officer shall take an undertaking from the importer in FORM - 12, and issue provisional no objection certificate to the importer to move the food consignment to a well-equipped storage facility.

Provided, the importer or customs shall ensure sale only after clearance based on no objection certificate except for (i). Further, in case of non-compliance of any of the provisions of regulation, the importer shall not be eligible to avail any facility in future and also liable for other appropriate actions as per the prevailing law.

### **Food Import Clearance Training of Authorised Custom Officers (FICTAC)**

FICTAC is an online training module developed by FSSAI in the year 2020 for Custom officers who are notified as Authorized Officer by FSSAI for the purpose of food import clearance as per Food Safety and Standards Act, 2006, Rules and Regulations made thereunder.

#### **(a) Key features**

- (i) **Online Training Course:** The online course covers detail of import clearance system of FSSAI which includes information about Food Safety and Standards Act, 2006 and related Regulations on food import clearance procedure, product standards, packaging and labelling requirements etc.
- (ii) **Online Assessment Test:** Online test module is created for assessment.
- (iii) **Generation of Certification:** Certificate is issued on successful completion of test.

#### **(b) Step by Step Procedure**

- (i) List of Custom officials is nominated by Customs Department to FSSAI
- (ii) Login credentials are shared with nominated candidates for registration.
- (iii) Registration by Custom Official on FICTAC portal by filling their details
- (iv) After registration officer will be able to access the online training module i.e. Presentation and videos
- (v) After completion of course, Custom officer to undertake an online test
- (vi) On successful completion of test, Certificate is issued.



# CHAPTER 5

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## Review Process





## Review Process

### Provision for Review of Import Rejections

The FSS (Import) Regulations, 2017 has a provision for allowing the importer to appeal against the decision of the AO. Sub-regulation 15 of FSS (Import) Regulation 2017 provides the mechanism against rejection to the importer as under:

“Any Food Importer, aggrieved by one or more of the following orders of the Authorised Officer, may file a review application to the Review Officer –

- (a) Rejecting the clearance of the imported articles of food for non-compliance of the conditions specified in regulation 6 of these Regulations (related to packaging and labelling requirements);
- (b) Any order directing the Food Importer to rectify the labelling of the articles of food\*; and
- (c) Order of rejection issued on receipt of a non-conformance report from Food Analyst”.

\*With respect to Non-compliance in Labelling, there is provision for "Labelling rectification" i.e the label rectification shall be carried out at Customs bonded warehouses, before visual inspection or re-inspection by the officer authorised or his representative, by affixing a single non detachable sticker or by any other non-detachable method. The officer authorised/his representative shall verify the label compliance during visual inspection and the consignment shall be subject to sampling and testing only if it is compliant on labelling requirements as per the FSS Regulations.

### First Review

The review in **Form 6** provided in FSS (Import) Regulations, 2017 is filed by the importer to the Review Officer (Regional Director) if the Food Importer, aggrieved by any or none of the order is issued as mentioned in FSS (Import) Regulations, 2017.

The review application shall be presented to the Review Officer along with the required documents within fifteen working days from the date of receipt of the report of rejection. The Review Officer may admit a review application after the expiry of the said period for an extended period of seven working days, if he is satisfied that the Food Importer had sufficient cause for not presenting it within that period.

The importer will also deposit the Review Fees of Rs. 2000 to FSSAI on its online e-payment portal.

The Review Officer, if he deems fit may, fix the date, time and venue of hearing the representation of the Food Importer.

The Food Importer, either in person or by a representative, and the Authorised Officer, either in person or through an authorised representative, shall have the right to be heard at the hearing of the review application. If he or his authorised representative fails to appear themselves at the hearing of the review application, the Review officer (Regional Director) may proceed to decide the review on merits;

Review Officers should ideally follow the principles of natural justice considering the following principal of natural justice: -

- Let the other side be heard
- No one should be made a judge in his own cause and the rule against bias or hear the other party or no one should be condemned unheard.
- Provide reason for the decision

The order of the Review Officer disposing off the review application shall be in writing and shall state the points for determination, the decision thereon and the reasons for such decision

### Second Appeal

In case the importer is not satisfied with the order passed by the Review Officer, he can appeal to CEO, FSSAI by making a Second Appeal application in **Form 6** provided in FSS (Import) Regulations, 2017 **within 15 days** from the date on which the review order is received. While making the second appeal, the importer has to deposit a fee of Rs. 5000/- to FSSAI on its online epayment portal. The Order passed by CEO FSSAI shall be final.

If Importer is not satisfied with the decision of AO, he can file review application to the jurisdictional Regional Director (1st Appeal) within 15 days (extended 7 days may be considered) from the date of receipt of the NCR alongwith additional fee as prescribed by FSSAI.

**Form 6**

Reviewing Officer if required may give option for personal hearing; disposed off application within 10 working days Decision of Reviewing Officer (Regional Director) communicated to

**Importer**

**AO / Customs**

If importer is not satisfied with the decision of Reviewing Officers, He can file an appeal within 15 days from the date on which review order is received from Reviewing Officer (Regional Director)

**Chief Executive Officer, FSSAI**

**Form 6**

*Review process in case of import rejection*





# **CHAPTER 6**

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## **Role and Responsibilities of Officers Authorized for Food Import Clearance**



## Introduction

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The Food safety and Standards Authority of India (FSSAI) notifies the officers for the purpose of food import clearance to ensure compliance of the provision of the Act, and it may also notify officers from other government agencies to maintain the standards operating procedures for food import clearance. (Section 25, read with Section 47(5) of the FSS Act, 2006 and Regulation 13(1) of FSS(Import) Regulation, 2017).

### **Role and responsibilities of Officers authorised by FSSAI for Import clearance**

#### **At processing level:-**

- To accept application forwarded through ICEGATE
- Scrutinize application received and may seek clarification if required
- Ask for payment for Visual Inspection and sampling
- To intimate the details of date and time of inspection to the Food Importer, after satisfactory scrutiny
- May grant one opportunity to reschedule the appointment for inspection and sampling on request of Food Importer or his Custom House Agent
- To make inspection as may be necessary to verify that the import of articles of food is not in contravention of any provision of the Act, rules and regulations made thereunder, proceeding, sealing of samples
- To refuse inspection and intimate the customs, if the articles of import are misclassified as food based on end use declaration
- Report to the concerned Licensing Authority of any violation of any conditions of licensing by the Food Importer.

#### **At Visual Inspection level:-**

- To ensure compliance of all the conditions specified in regulation (packaging and labeling) and ensure compliance with a valid balance shelf life in respect of imported article of food
- To take photographs of imported food consignment for review and documentation and upload visual inspection in FORM – 1 on FICS portal and may seek document evidence with respect to mandatory requirements The officer authorised should take photographs of the imported consignment in such a way that background of the cargo like container no. etc. must be seen in the photograph

- To ensure compliance with a valid balance shelf life in respect of imported article of food
- In case of no proper stuffing list, direct the customs officer to issue an order for de-stuffing the container and facilitate the de-stuffing;
- To pass an order during scrutiny stage or after visual inspection to carry out the permissible labelling rectifications, within a specified time in the customs area and carry out visual inspection or re-inspection
- May pass an order refusing clearance imported articles of food and issue a non-conformance report, if Importer fails to rectify the permissible defects within the specified time
- To draw two parts of food sample for testing of the imported articles of food after satisfactory VI
- To forward one part of the sealed and labelled articles of food to the Food Analyst and store the remaining parts of the food sample in appropriate conditions for re-analysis at referral food laboratory on the basis of appeal or application received from the Food Importer or return to the Food Importer with acknowledgement, after issue of no objection certificate

#### **In case of issuing pNOC:**

- To verify the true storage conditions required for the consignment having requirement of special storage condition (AO) and may refuse to grant no objection certificate for import clearance of the food consignment in case not complying the same in the custom bounded warehouse
- To confirm from the importer/CHA regarding the availability of desired special storage facilities at the custom bonded area at the port or airport.
- To confirm from the department of custom their no objection to treat importers warehouse as custom bonded area, in case of non-availability of storage facility
- To issue provisional no objection certificate to the importer after satisfactory VI to move the food consignment (prescribed in Regulations and orders issued by FSSAI) to a well-equipped storage facility as per the regulations
- To issue a no objection certificate to the importer if he is satisfied on the basis of the analysis report conforming to standards
- To re-seal any package opened for drawing of samples and certify that the same had been opened and sealed (where representative sealed sample with a manufacturer undertaking is not provided or where representative samples appear to be doubtful)

- To inform Importer/ CHA and initiate recall of consignment after getting NCR for which pNOC was issued and submit a compliance report as specified in the Food Safety and Standards (Food Recall Procedure) Regulations, 2017.

#### **At testing level:-**

- To forward the samples to a food analyst of a notified laboratory in proper manner for analysis and receive the report of the laboratory analysis
- To direct the Food Importer to provide additional information duly supported by documentary evidence if required by the Food Analyst
- To order additional tests on the food sample of imported food based on visual inspection, risk potential and instructions issued from time to time by the Food Authority
- To inform the Food Authority of any new variety of food or food ingredients, previously unknown hazards, or any other technical difficulties
- To inform the laboratory immediately on receipt of advance notice of arrival from the importer under the Pre-Arrival Document Review of the articles of food
- To ensure that the laboratories authorised by the Food Authority shall maintain records of laboratory analysis of the imported articles of food in the format as specified by the Food Authority
- To ensure that the laboratories authorised by the Food Authority comply with all the specified procedures and perform all parameters of testing as specified in the regulations or permissions accorded by the Food Authority
- To issue no objection certificate or non-conformance report, as the case may be, to the customs authorities and Food Importer;
- To return the remaining sample to importer/CHA with acknowledgement within 10 days from the date of issuance of NOC
- In case of NCR, remaining part of sample shall not be released until review application of legal proceeding is disposed of.

#### **At review level:-**

- To present all the related facts and documents before the Review Officer during the review



process

- To recommend destruction or re-export of imported articles of food with necessary conditions as he may deem fit and ensure compliance of the same.

**Monitoring & Maintaining records within the jurisdiction of customs ports assigned: -**

- Record of food imports, inspection, sampling and related activities;
- Records of action taken, review process within the jurisdiction of customs ports assigned
- Records for pNOC generated and surveillance conducted after NOC and NCR
- Seek data or information on imported articles of food consignment (eg. pNOC) from the customs authorities;
- Seek details of disposal of rejected food consignments and food samples from customs authorities;
- End to end records for food consignments rejected by other countries;
- Records of action taken in case of violations (recall etc.);
- Records for unopened and unconsumed articles of food to be re-exported, which was displayed in exhibition,;
- Records any violation of any conditions of licensing by the Food Importer;
- Any records as directed from time to time by the Food Authority





# **CHAPTER 7**

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**Be a responsible Food Importer**



## Introduction

The Food Safety and Standards Act, 2006 focuses on Self-Compliance by importers rather than a pure regulatory regime. Accordingly, risk-based management framework is implemented for smooth functioning of the food import clearance system. Section 25 of the FSS act, 2006 stipulates that no person shall import into India any article of food in contravention of the FSS Act or any rules and regulations made thereunder. Importer plays an important role for having a robust food import clearance system in the country, so they must be aware about their role and responsibilities mentioned as under:

### Importer or his representative: Must Know

- FSSAI Import license may be cancelled in case of import of unsafe or prohibited food articles directly or indirectly or for any other violation.
- Importer must inform in case of any suspension, revocation or cancellation of IEC by DGFT;
- In case of certificate of IEC is suspended, cancelled or revoked, the import license by FA deemed cancelled;
- Must present at the appointment time to participate and facilitate visual inspection. Once VI is completed, Importer may request for rescheduling of appointment for sampling;
- Affix counter signatures on the sealed samples taken by officers authorised by FSSAI;
- If different food categories packed in a single container/carton/pallet/skid, it must have easy access for inspection and sampling;
- Rectification of label can be done in customs bonded ware house in the specified time only except for three as notified by FSSAI vide order dated 28.11.2023 i.e. 1. Lot No./Code No./Batch identification, 2. Date Marking (Date of "manufacture or packaging" and "Expiry/Use by/ Best Before"), 3. Country of Origin for imported products.
- If not satisfied with the report of the notified laboratory in case of NCR, option is available to apply for re-testing of the sample by a Referral laboratory along with deposit of the requisite retesting fees.

### Food imported for Specific purposes eg. R & D, exhibition purpose/sportsperson consumption etc:

- Imported food for R&D need to be declared in Form 9 i.e. the imported articles of food shall be utilised for aforesaid purpose only and will not be released into the domestic market or used for test marketing or market research purposes., Quantity of imported consignment shall not exceed the bona fide requirements for captive use.
- Imported food Products for exhibition need to be declared in FORM- 10 with an additional non-detachable label or sticker stating: "For Exhibition purpose only" and "Not for sale";
- Must provide the registration or license of food safety certificate from authorised agency of

country of origin, in case the exhibited articles of food are proposed to be used for tasting purposes;

- Maintain all bills of material of the items for exhibition as per regulations;
- Unopened and unconsumed articles of food imported for exhibition/ sportsperson shall be re-exported under intimation to the Authorised officer
- Under FICS 2, while registration, click on option non-food for those articles which are not to be used in food.

#### FORMS AS PER FSS(IMPORT) REGULATIONS, 2017

Form no.	Subject
Form 1	Visual Inspection
Form 2	Report of Laboratory Analysis
Form 3	No Objection Certificate
Form 4	Non-Conformance Report
Form 5	Mandatory Destruction Order
Form 6	Review Application to the Review Officer
Form 7	Declaration & Undertaking for Imported food meant for personal use
Form 8	Declaration & Undertaking for Imported food meant for 100% Export and Re-export
Form 9	Declaration & Undertaking for Imported food meant for Research and Development
Form 10	Declaration & Undertaking for Imported food meant for Display purpose in Trade Fair/Exhibitions
Form 11	Declaration & Undertaking for Imported food meant for Sports Events
Form 12	Provisional NOC for Imported Frozen and Chilled food
Form 13	Provisional NOC for Imported food with less than 7 days' shelf life
Form 13(a)	Provisional NOC for Imported pre-packaged retail food consignment
Form 14	Declaration & Undertaking for Imported food consignment containing bulk packages and having representative sample
Form 15	Declaration & Undertaking for Imported food consignment containing bulk packages and not having representative sample
<p>The Facility of pNOC has been extended notified by FSSAI via orders/advisories, for which attached form need to be submitted: -</p> <p>a) Imported Crude Oils (Edible grade) and Food Grains (<a href="https://www.fssai.gov.in/upload/advisories/2023/03/64097f32b205fPulses.pdf">https://www.fssai.gov.in/upload/advisories/2023/03/64097f32b205fPulses.pdf</a>)</p> <p>b) Authorised Economic Operators (AEOs) (<a href="https://www.fssai.gov.in/upload/advisories/2022/10/634e7c7e7e6a5Direction_NOC_AEOs_18_10_2022.pdf">https://www.fssai.gov.in/upload/advisories/2022/10/634e7c7e7e6a5Direction_NOC_AEOs_18_10_2022.pdf</a>)</p>	

## FORM – 1

[See regulation 5(5)]

### Visual Inspection Format

The seal on the container was inspected, it reads as ----- and the same was found to be intact.  
The seal was broken by the Authorised Officer or his representatives in presence of the following:

- 1.
- 2.
- 3.

### BREAK OPEN SEAL FORMAT

 <b>Food Safety and Standards Authority of India</b> 		
Port Of Entry: _____		
<b>This Package is opened and a sample taken by the Authorised Officer of FSSAI, to have the same analyzed by a notified laboratory.</b>  <b>Authorised Officer Seal</b>	Location: _____	<b>This Package has be re-sealed in my presence</b>  <b>Initials of Customs House Agent</b>
	Sample ID: _____	
	Signature: _____	
	Name Of Officer: _____	
	Date: _____ Time: _____	

(Please tick the applicable)

Nothing was stored in the container.

The following were found stored, in the container:

- 1.
- 2.
- 3.

The articles of food were stored in a clean and hygienic condition and were free of:

1. Living/dead/fragments of insect
2. Rodent contamination
3. Moulds
4. Unwanted odour taint or mustiness
5. Any other substance, which can influence the safety of the food.

The packaging material was inspected and the following was observed;

The package prima facie appeared to be compliant to the packaging and labeling requirements as per the Food Safety and standard (Packaging and Labeling) Regulations, 2011

The package of the food consignment was inspected and the following was observed:

1. Size
2. Material used
3. Securely packed and sealed
4. Free from major dents, rust, perforation, seam distortion, leaks etc. Brief description of the package:

---

#### Photograph of the Label

---

Observation. –The Food consignment is in compliance with the provisions of the Food Safety and Standards (Packaging and Labeling) Regulations, 2011. Food article was found to be fit/not found fit for drawing sample and therefore the sample was drawn/not drawn.

SD/  
Authorised Officer

The process has been carried out in the presence of all the signatories who have signed the present memo in token of their acknowledgement of the correctness of the proceeding.

- 1.
- 2.



## FORM – 2

[See regulation 10(5)]

### REPORT OF LABORATORY ANALYSIS

Name of Laboratory Address

Test Certificate No:

Date:

#### Report of Laboratory Analysis

1. Sample Identification : Sample No:
2. Ref No :
3. Sample received from :
4. Sample Particulars : Brief description of sample material
5. Volume / Weight :
6. Sample received Date and Time : Time: on
7. Lot / Batch No :
8. Date of Manufacture : (mmyyyy)
9. Fee Received : Yes
10. Lab Code No : code assigned by laboratory for its records
- A. Physical Examination
11. Type of Packaging :
12. Condition of Package :
13. Physical Appearance of sample :
14. Labelling – Details sufficient : Yes No
15. If condition of packaging or sample or details provided in the label is not acceptable, provide reason:

#### B. Laboratory Analysis

16. Analysis date of starting : Analysis date of completion:

S. No.	Quality Parameters	Specified limit as per FSSR/ as per COA if not mentioned in FSSR	Test Results	Test method
	Safety Parameters			

#### C. Conclusion:

- The sample conforms to the specifications laid down for all the parameters in the Act and the rules and regulations made thereunder.
- The sample does not conform to the specifications laid down in the Act and the rules and regulations made thereunder for the parameters.

Place  
Date

Signature

Name and Seal and Designation

## FORM – 3

[See regulation 14 (1)]

### No Objection Certificate

No objection certificate No:

Date:

Port of Entry/Location: Import General Manifest No. and date:

Bill of entry number and date:

To,

The Assistant/Deputy Commissioner of Customs

Sir,

Product as per the bill of entry	Sample ID	Exporting country

Remarks: Conforming

Balance shelf life of the product, on the date of issue of this no objection certificate:

This office has no objection if the above mentioned articles of food is released or cleared from this port before Validity period of the no objection certificate, as the result of the inspection or analysis that the sample conform to the specifications provided under the Food Safety and Standards Act 2006 (34 of 2006), and the rules and regulations made thereunder.

This is for your information and necessary action please.

Date:

Name/Signature with Seal of the Authorised Officer

Place:

Copy to:

Name of the Importer and Import Export Code: Address of Importer:

Food Safety and Standards Act License Number of the Importer: Name of the Custom Brokers:

**Enclosure: Report/ Certificate of Laboratory.**

## FORM – 4

[See regulation 14(5)]

### Non – Conformance Report

Non conf No:

Date:

Port of Entry/Location: Import General Manifest No. and date:

Bill of entry number and date:

To,  
The Assistant/Deputy Commissioner of Customs

Sir,

Product as per the bill of entry	Sample ID	Exporting country

The consignment is rejected on following grounds:

1. ....
2. ....
3. ....

This office is of the opinion that the consignment is not to be released or cleared from this port for the reasons mentioned above.

This is for your information and necessary action please.

Date:

Name/Signature with Seal of the Authorised Officer

Place:

Copy to:

Name of the Importer and Import Export Code:

Address of Importer:

Food Safety and Standards Act License Number of the Importer:

Name of the Custom Brokers:

**ENCL: Report/ Certificate of Laboratory.**

## FORM – 5

[See regulation 14(7)]

### Mandatory Destruction Order

Food Safety and Standards Authority of India Authorised Officer

To,

Date:

The Asst. Commissioner of Customs

Food Article imported by :

Importer License No:

Vessel Name:

Import General Manifest Number:

Dated:

BE:

Dated:

Index No:

Custom Brokers License No:

Custom Brokers Name:

Sir,

1. The above mentioned food consignment imported \_\_\_\_\_  
by \_\_\_\_\_ was inspected on \_\_\_\_\_ by the Authorised Officials of

Food Safety and Standards Authority of India and samples have been analysed by the Notified laboratory.

2. This office requests you to reject the clearance of import of this article of food and not to release it from this port as the result of the inspection and analysis of the sample of the articles of food does not conform to the specifications specified under the Food Safety and Standards Act, 2006 (34 of 2006) and rules and regulations made thereunder.
3. Based on the findings and recommendation in Non-Conformance Laboratory Analysis Report and subsequent confirmation from the Referral Laboratory, the contamination and presence of microbiological organisms in the food sample is likely to pose a significant risk to public health. The lab analysis reports are enclosed.
4. This office requests you to reject the clearance of import of this consignment and not to release it from this port and recommends for mandatory destruction of the articles of food of this consignment owing to the significant risks to the Public Health.

This is for your information and necessary action please.

Copy of Lab Analysis Report attached

Yours Faithfully,  
(Name and Seal of  
Authorised Officer)

## FORM – 6

[See regulation 15(2) (a)]

### Review Application to the Review Officer

Name and address of the petitioner:

\_\_\_\_\_  
\_\_\_\_\_

Registration No. as Food Business Operator: \_\_\_\_\_

Importer's License No.: \_\_\_\_\_

### Import Details

Date of Import: \_\_\_\_\_ Bill of Entry No: \_\_\_\_\_ Point of import: \_\_\_\_\_

Name of Article of Food under consideration: \_\_\_\_\_

Product Type: \_\_\_\_\_

Invoice Value of Articles of Food: \_\_\_\_\_ Perishable: \_\_\_\_\_

Yes/No \_\_\_\_\_

Balance Shelf life of the item: \_\_\_\_\_

End Usage: \_\_\_\_\_

### Rejection Report Details

Date of Rejection Report sought to be reviewed: \_\_\_\_\_

Order passed by: \_\_\_\_\_

(Authority) (Place)

<sup>2</sup>[Food Safety and Standards (Food Import) Regulation, 2017] under which the Rejection Report was passed: \_\_\_\_\_

Relief claimed in appeal: \_\_\_\_\_

Statement of Facts:

Grounds of Appeal

1. \_\_\_\_\_

2. \_\_\_\_\_

3. \_\_\_\_\_

Date: .....

.....

Place: .....

Signed  
(Appellant)

### Form of verification

I, \_\_\_\_\_, the petitioner herein/ the authorised representative of the petitioner herein, do hereby declare that what is stated in the accompanying Form I dated \_\_\_\_\_ is true to the best of my knowledge, information and belief.

Place.....

Date.....

(Appellant)

## FORM – 7

[See regulation 7 (1)]

(For imported food consignment meant for Personal Use)

### Declaration and undertaking by Importer

I/ We, \_\_\_\_\_, resident(s) of \_\_\_\_\_ do hereby declare and undertake that:

1. I/We have imported \_\_\_\_\_ <Name of food> \_\_\_\_\_ from \_\_\_\_\_ <country of origin of consignment> \_\_\_\_\_ vide \_\_\_\_\_ <Bill of Entry number> \_\_\_\_\_ dated \_\_\_\_\_;
2. The above consignment of \_\_\_\_\_ < Net weight or unit> \_\_\_\_\_ will be solely used for personal consumption;
3. No part of the aforementioned consignment will be sold/ released into the domestic market in any manner;
4. I am holding Passport Number \_\_\_\_\_ issued from \_\_\_\_\_ <name of the country> \_\_\_\_\_ which is valid up to \_\_\_\_\_. (\*Applicable in case of Foreigners/ NRIs only).
5. I shall be responsible and liable for any contravention of the Food Safety and Standard Act, 2006 and rules & regulations made there under.

I affirm that all information given above is true and correct to the best of my/our knowledge and belief.

	Signatures of the Importer with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____

## FORM – 8

[See regulation 7 (2)]

(For imported food consignment meant for hundred per cent Export/ Re- export)

### Declaration and undertaking by Importer

(To be printed on FBO/Importer/Company's letterhead)

I/We, \_\_\_\_\_ [Proprietor/ Partner/ Managing Director/ Director/

Authorised Signatory of M/S \_\_\_\_\_ <with address>

\_\_\_\_\_ do hereby declare and undertake that:

1. I/We have imported the consignment of \_\_\_\_\_ < Name of product> \_\_\_\_\_  
measuring \_\_\_\_\_ <Weight/ Units> from \_\_\_\_\_ <Country of origin of consignment> \_\_\_\_\_  
vide \_\_\_\_\_ <Bill of entry number> \_\_\_\_\_ dated at \_\_\_\_\_ <Port location> \_\_\_\_\_;
2. The aforementioned Food Product is intended solely for the captive use/ production of value added products/ for use of our sister/ subsidiary companies (subject to a defined relationship agreement between the two entities) for 100% exports/ re-export.
3. I/We undertake that no part thereof will be supplied for domestic consumption.

	Signatures of the Importer with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____



## FORM – 9

1[See regulation 7 (5)]

(For imported food consignment meant for Research and Development purposes)

### Declaration and undertaking by Importer

(To be printed on FBO/Importer/Company's Letterhead)

I/We \_\_\_\_\_ [as Proprietor/ Partner/ Managing Director/ Director/ Authorised Signatory of M/S \_\_\_\_\_] do hereby declare and undertake that:

1. I/We are the importer \_\_\_\_\_ <Name of food> \_\_\_\_\_ from \_\_\_\_\_ <Country of origin of the consignment> \_\_\_\_\_ vide \_\_\_\_\_ <Bill of Entry number> dated \_\_\_\_\_
2. The above consignment is \_\_\_\_\_ <Net weight/ Quantity> \_\_\_\_\_ and will be used solely for \_\_\_\_\_ <purpose of consignment> \_\_\_\_\_.
3. The consignment will be exclusively used for Research and Development purposes for assuring the highest quality standards only and will not be utilized or released in the domestic market for human consumption even if it is for test marketing or market research purpose.
4. I/We shall be fully responsible and liable for any contravention of Food Safety and Standard Act, 2006 (34 of 2006) and rules & regulations made there under.

I/We affirm that all information given above is true to the best of my/our knowledge and belief.

	Signatures of the Importer with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____

## FORM – 10

[See regulation 7 (5)]

(For imported food consignment meant for Display Purpose in Trade Fair/Exhibition)

### Declaration and undertaking by Importer

(To be printed on FBO/Importer/Company's Letterhead)

I/We, \_\_\_\_\_ [Proprietor/ Partner/ Managing Director/  
Director/ Authorised Signatory of M/S \_\_\_\_\_ <with  
address> \_\_\_\_\_ do hereby declare and undertake that:

1. I/We have imported the consignment of \_\_\_\_\_ <Name of product> \_\_\_\_\_  
measuring \_\_\_\_\_ <Weight/ Units> from \_\_\_\_\_ <Country of origin of  
consignment> \_\_\_\_\_ vide \_\_\_\_\_ <Bill of entry number> \_\_\_\_\_ dated \_\_\_\_\_ at  
\_\_\_\_\_ <Port location> \_\_\_\_\_;
2. The aforementioned Food Product is intended solely for the purpose of Display only in the Trade  
Fair/Exhibition\_ < mention the specific event> \_\_\_\_\_ and not meant for any other  
commercial purpose.
3. The aforementioned food, apart from Display, is also intended to be used for the purposes of Tasting  
and I/we undertake that no part of the said product shall be released in the market for consumption  
purposes in any other manner;
4. I/We undertake that after conclusion of event, the opened packages of these articles will be  
destroyed and the packed food will be re-exported to the country of origin;
5. I/We shall furnish the details of the total quantity of the consignment imported into India, the  
quantity consumed in the process of Tasting, the quantity destroyed and the quantity being re-  
exported to the competent authority in respect of the above said consignment after the conclusion of  
the Trade fair/Exhibition.

	Signatures of the Importer with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____

## FORM – 11

[See regulation 7 (6)]

(For imported food consignment meant for Sports Events)

### Declaration and undertaking by Importer

(To be printed on FBO/Importer/Company's letterhead)

I/We, \_\_\_\_\_ [Proprietor/ Partner/ Managing Director/  
Director/ Authorised Signatory of M/S \_\_\_\_\_ <with address>  
\_\_\_\_\_ do hereby declare and undertake that:

1. I/We have imported the consignment of \_\_\_\_\_ < Name of product> \_\_\_\_\_  
measuring \_\_\_\_\_ <Weight/ Units> from \_\_\_\_\_ <Country of origin of consignment> \_\_\_\_\_  
vide \_\_\_\_\_ <Bill of entry number> \_\_\_\_\_ dated \_\_\_\_\_ at \_\_\_\_\_ <Port  
location> \_\_\_\_\_;
2. I/We undertake that the aforementioned Food Product is intended solely for the Sports Events.
3. I/We undertake that the food shall not be released for sale to any other person.
4. I/We undertake that the unused food shall be re-exported to Exporting country after the event or it  
shall be destroyed.
5. I/We undertake that I shall submit the documentary proof thereof within thirty days from the last  
day of event.
6. I/We undertake that the quantities of food imported is not more than the quantities necessary for  
direct utilization by the persons concerned for the duration of the stay or event, whichever is earlier.

	Signatures of the Importer with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____

## FORM – 12

[See Regulation 8(3)]

### **Declaration regarding issue of provisional no objection certificate for frozen and chilled imported food consignment**

(To be printed on the Letterhead of the FBO/Importer/Company)

To  
The Authorised Officer, FSSAI  
\_\_\_\_\_ <Port of Import> \_\_\_\_\_

Dear Sir,  
I/We, \_\_\_\_\_ resident of \_\_\_\_\_ [as  
Proprietor/ Partner/ Managing Director/ Director/ Authorised Signatory of M/S \_\_\_\_\_  
are importer of \_\_\_\_\_ <Name of Food Items> \_\_\_\_\_ in the consignment imported vide  
\_\_\_\_\_ <Bill of Entry> \_\_\_\_\_ dated \_\_\_\_\_ at \_\_\_\_\_ <Port location> \_\_\_\_\_, request  
you to issue provisional NOC for the same.

I/We hereby undertake to comply with the following terms and conditions on behalf of the importing firm/company as under: -

- (i) The entire consignment under above mentioned Bill of Entry will be retained in a storage facility with the required temperature control system at \_\_\_\_\_ <address of warehouse> \_\_\_\_\_ and no part of the consignment shall be released into the market prior to issuance of the no objection certificate;
- (ii) Complete temperature log of the storage conditions shall be maintained and provided to Food Safety and standard Authority of India at the time of issue of no objection certificate;
- (iii) Both Customs and Food Safety and standard Authority of India have the right to inspect the said storage facility at any time to ensure that the consignment is held securely till the clearance certificate is provided by Food Safety and standard Authority of India;
- (iv) In the event of non-conformance to the above storage conditions, I/We shall be fully responsible to move the cargo back to Customs jurisdiction and comply with all the norms for destruction/ re-export as may be decided by the competent Authority;
- (v) In case of non-compliance of any of the above norms, I/We will not be eligible to avail of the above mentioned facility in future. Besides, I/We will be liable for contravention of the Food Safety and standard Act, 2006 and rules & regulations made there under.

	Signatures of the Importer with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____

## FORM – 13

[See regulation 9 (3)]

### Declaration regarding issue of provisional NOC for imported food consignment with less than 07 days' shelf life

(To be printed on the Letterhead of the importing FBO/Importer/Company)

To

The Authorised Officer, FSSAI

\_\_\_\_\_ <Port of Import> \_\_\_\_\_

Dear Sir,

I/We, \_\_\_\_\_, resident of \_\_\_\_\_ [As Proprietor/ Partner/ Managing Director/ Director/ Authorised Signatory Of M/s \_\_\_\_\_] are importer of \_\_\_\_\_ <Name of food items> \_\_\_\_\_ having very short shelf-life (less than 7 days) in the consignment imported vide \_\_\_\_\_ <Bill of Entry> \_\_\_\_\_ dated at \_\_\_\_\_ <Port location> \_\_\_\_\_ and request you to issue provisional NOC.

2. I/We hereby undertake to comply with the following terms and conditions on behalf of the importing firm/company as under:

(I) I/We shall be fully responsible for complete product recall in case of non-conformity of the product after lab analysis and shall comply with all the norms for destruction/ re-export, as may be decided by the competent Authority;

(ii) I/We do hereby certify that we have satisfactory food recall mechanism in place;

(iii) In case of failure of product in lab analysis, I/We shall not be eligible to avail of the above mentioned facility in future and all subsequent imports of the product from the same manufacturer of the same source country or certified by the same lab will be subject to stringent 100% analysis irrespective of certificate issued by the source country prior to clearance by FSSAI Authorised Officer.

(iv) In case of non-conformance of the product after lab analysis, I/We shall be liable for contravention of the FSSA Act, 2006 and Rules & Regulations made there under.

	Signatures of the Importer with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____

## FORM – 13A

[See regulation 9(3b)]

### **Declaration regarding issue of provisional no objection certificate for imported pre-packaged retail food consignment**

(To be printed on the Letterhead of the FBO/Importer/Company)

To

The Authorised Officer, FSSAI

\_\_\_\_\_ <Port of Import> \_\_\_\_\_

Dear Sir,

I/We..... resident of..... [as Proprietor/ Partner/ Managing Director/ Director/ Authorised Signatory] of M/s.....are importer of..... <Name of Food Items>..... in the consignment imported vide .....<Bill of Entry>.....dated.....at .....<Port location>....., request, you to issue provisional NOC for the same.

I/We hereby undertake to comply with the following terms and conditions on behalf of the importing firm/company as under: -

- (i) The entire consignment under above mentioned Bill of Entry will be retained in a storage facility at .... <address of warehouse>.....and no part of the consignment shall be released into the market prior to issuance of no objection certificate;
- (ii) Both Customs and Food Safety and Standards Authority of India have the right to inspect the said storage facility at any time to ensure that the consignment is held securely till the no objection certificate is provided by Food Safety and Standards Authority of India;
- (iii) In the event of non-compliance of any rules, regulations made under FSS Act, I/We shall be fully responsible to move the cargo back to Customs jurisdiction and comply with all the norms for destruction/ re-export as may be decided by the competent Authority;
- (iv) In case of non-compliance of any of the above norms, I/We will not be eligible to avail of the above mentioned facility in future. Besides, I/We will be liable for contravention of the Food Safety and Standards Act, 2006 and rules & regulations made there under.

	Signatures of the Importer with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____

## FORM – 14

[See regulation 9 (10)]

(For imported food consignment containing bulk packages and having representative sample)

### Declaration and undertaking by Importer

(To be printed on FBO/Importer/Company's Letterhead)

I/We \_\_\_\_\_ [as Proprietor/ Partner/ Managing Director/ Director/  
Authorised Signatory of M/S.....] do hereby declare and undertake  
that:

1. I/We are importer of \_\_\_\_\_ <Name of food> \_\_\_\_\_ from \_\_\_\_\_ < name of the  
country of origin of consignment> \_\_\_\_\_ vide \_\_\_\_\_ <Bill of Entry number> \_\_\_\_\_  
dated \_\_\_\_\_;
2. The given consignment is aseptically packed and/or hygroscopic in nature and is accompanied  
with representative sample;
3. I/We hereby undertake that the representative samples provided with the consignment is/ are true  
representative of the imported food product;
4. I/We shall be fully responsible and liable for any contravention of FSSA Act, 2006 and Rules &  
Regulations made there under.  
I/We affirm that all information given above is true and to the best of my knowledge and belief.

	Signatures of the Importer with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____



## FORM – 15

[See regulation 9 (11)]

(for imported food consignment containing bulk packages and not having representative sample)

### Declaration and undertaking by Importer

(To be printed on Letterhead of the FBO/Importer/Company)

I/We, \_\_\_\_\_ [as Proprietor/ Partner/ Managing Director/ Director/ Authorised Signatory of M/S \_\_\_\_\_], do hereby declare and undertake that:

1. I/We are importer of \_\_\_\_\_ <Name of food> \_\_\_\_\_ from \_\_\_\_\_ <Country of origin of consignment> \_\_\_\_\_ vide \_\_\_\_\_ < Bill of Entry number> \_\_\_\_\_ dated \_\_\_\_\_;
2. The given consignment is aseptically packed and/or hygroscopic in nature and does not contain any representative sample;
3. Hence, the FSSAI will not be held responsible for any damage observed before or after sampling of the given consignment;
4. I/We shall be responsible and liable for any contravention of FSSA Act, 2006 and Rules & Regulations made there under.

I/We affirm that all information given above is true and to the best of my knowledge and belief.

	Signatures of the Importer with Stamp/ Seal
	Name: _____
Place: _____	Address: _____
Date: _____	Contact Nos: _____

**Declaration regarding the issue of provisional no objection certificate for Food Grains including Pulses and Crude oil (edible grade)**

(To be printed on the Letterhead of the FBQ/Importer/Company)

To

The Authorised Officer, FSSAI

<Port of import>

Dear Sir,

I/We ..... resident of ..... [as Proprietor/ Partner/ Managing Director/ Director/ Authorised Signatory] of M/s ..... are an importer of..... <Name of Food Items>..... in the consignment imported vide.....<Bill of Entry.....dated..... at .....<Port location>..... request, you to issue provisional NOC for the same.

I/We hereby undertake to comply with the following terms and conditions on behalf of the importing firm/company as under: -

- (i) The entire consignment under above mentioned Bill of Entry will be retained in a storage facility at ..... <address of warehouse>.....and no part of the consignment shall be released into the market prior to issuance of no objection certificate:
- (ii) Both Customs and Food Safety and Standards Authority of India have the right to inspect the said storage facility at any time to ensure that the consignment is held securely till the no objection certificate is provided by Food Safety and Standards Authority of India:
- (iii) In the event of non-compliance of any rules, regulations made under FSS Act. I/We shall be fully responsible to move the cargo back to Customs jurisdiction and comply with all the norms for destruction/ re-export as may be decided by the Competent Authority;
- (iv) In case of non-compliance of any of the above norms, I/We will not be eligible to avail of the above-mentioned facility in future. Besides, I/We will be liable for a contravention of the Food Safety and Standards Act, 2006 and rules & regulations made thereunder.

Signatures of the Importer with Stamp/ Seal

Name:

Place:

Address:

Date:

Contact Nos.

**Declaration regarding the issue of provisional no objection certificate for Imported food consignments by Authorised Economic Operators (AEOs)**

(To be printed on the Letterhead of the FBO/Importer/Company)

To

The Authorised Officer, FSSAI

<Port of Import>

Dear Sir,

I/We ..... resident of..... [ as Proprietor/Partner/ Managing Director/ Director/ Authorised Signatory] of M/s ..... are an importer of..... <Name of Food Items>.... in the consignment imported vide .....<Bill of Entry>..... dated.....at ..... <Port location>..... I/We are certified Authorised Economic Operator (AEO) Tier ..... by Customs with Certification Number..... (copy of AEO certificate attached) request, you to issue provisional NOC for the consignment.

I/We hereby undertake to comply with the following terms and conditions on behalf of the importing firm/company as under: -

- (i) The entire consignment under above mentioned Bill of Entry will be retained in a storage facility at .....<address of warehouse>..... and no part of the consignment shall be released into the market prior to issuance of final no objection certificate;
- (ii) Both Customs and Food Safety and Standards Authority of India have the right to inspect the said storage facility at any time to ensure that the consignment is held securely till the no objection certificate is provided by Food Safety and Standards Authority of India;
- (iii) In the event of non-compliance of any rules, regulations made under FSS Act, I/We shall be fully responsible to move the cargo back to Customs jurisdiction and comply with all the norms for destruction/re-export as may be decided by the Competent Authority,
- (iv) In case of non-compliance of any of the above norms, I/We will not be eligible to avail of the above-mentioned facility in future. Besides, I/We will be liable for a contravention of the Food Safety and Standards Act, 2006 and rules & regulations made thereunder.

Signatures of the Importer with Stamp/Seal

Name:

Place:

Address:

Date:

Contact Nos.

## IMPORTANT ORDERS/ADVISORIES AT FSSAI WEBSITE

S.no.	Order Date	Subject	Relevant Provision
1.	06/03/2017	Import of high priced liquor, miniature/ representative sample of 100 ml (in two numbers) can be taken for laboratory analysis	Regulation 9(1) (a) of Chapter V of FSS(Import) Regulation, 2017
2.	03/04/2017	Bangladesh Standard and Testing Institution (BSTI), Dhaka, Bangladesh to issue certificate of test analysis.	Section 43(1) of FSS Act, 2006 and Regulation 11(6) of Chapter VII of FSS (Food Import) Regulations, 2017
3.	13/4/2017	To make Food Import Clearance System more time friendly and to avoid delay in clearance of imported food consignments- Two more working days given to the importer to make payment for sample testing in case not able to pay the sampling fees in the stipulated time, penalty of Rs.1000 to be paid by importer. Also, for Visual Inspection, if for second time, the importer doesn't respond and acknowledge date and time, the consignment will be inspected in the absence of the importer. In this case, the AO will inform the importer at time of communicating about second appointment.	Regulation 5(2)(b) and 5 (4) of Chapter III of FSS(Import) Regulation, 2017
4.	08/05/2017	Reviewing the Food Import Clearance Process / FICS, i.e. Products to be cleared separately on the basis of its compliance to Act, Rules and Regulations instead of delaying the clearance if one of the products in the consignment is subject to query or further scrutiny.	Direction under Section 16(5) of FSS Act, 2006 and chapter III of FSS(Import) Regulation, 2017
5.	12/06/2017	Revision of one of the descriptions of medical condition Glutaric Acidemia from Lysine and Tryptophan free diet powder to Lysine Free to Tryptophan Low/Free diet powder	Direction under Section 16(5) of FSS Act, 2006
6.	21/6/2017	Ban on import of milk and milk products from China extended further for one year, i.e. 23rd June 2018 or until their safety is developed based on credible reports and supporting data	Regulation 12(2) of FSS(Import) Regulation, 2017

S.no.	Order Date	Subject	Relevant Provision
7.	06/07/2017	To be vigilant regarding import of pepper from Sri Lanka that may be contaminated with high dose of pesticide residue	Regulation 12(2) of FSS(Import) Regulation, 2017
8.	13/7/2017	Supersession of the earlier advisories as covered in Imports & Food Additives Regulations	
9.	27/10/2017	Exemption from FSSAI clearance in case of import of Raw Cashew Nuts due to standards not set. FSSAI should inspect the processing units as the processing units using it as raw material since raw cashew nuts are not directly edible.	Direction under Section 16(5) of FSS Act, 2006
10.	08/11/2017	Levy of fees for food Import from the food importer through online-Visual Inspection: Rs.2000, Penal Fees: If the importer or CHA does not turn for VISUAL Inspection even after two opportunities, Authorised Officer to draw the sample exparte and penalty to the importer of Rs. 2000 will be charged. First Review Appeal: Rs.2000, Second Review appeal to CEO Rs. 5000	Regulation 5(2)(d) and 5 (4) of Chapter III and Regulation 15(2)(a) of Chapter XI of FSS(Import) Regulation, 2017
11.	08/12/2017	New label for IEM product Milupa OS1 is Nutricia Milupa OS1 is introduced instead of previously approved old label Milupa OS 1 for the same product	Direction under Section 16(5) of FSS Act, 2006
12.	31/05/2017	order to facilitate import of food for personal use by submitting declaration in FORM7 to AO	Regulation 7(1) and (2) of Chapter IV of FSS (Import) Regulation, 2017
13.	08/01/2018	instructions regarding the levy of fees and charges in regulation of food imports to custom officials working as Authorised officers	Instruction letter: Regulation 5(2)(d) and 5 (4) of Chapter III of FSS (Import) Regulation, 2017
14.	20/11/2018	Consignment of imported betal nut/Areca nut should not be cleared through RMS and subject to 100% sampling and testing	Regulation 11 of Chapter VII of FSS (Import) Regulation, 2017

S.no.	Order Date	Subject	Relevant Provision
15.	23/04/2019	Ban on import of milk and milk products from china extended till the capacity of all the laboratories at port of entries upgraded for testing melamine	Regulation 12(2) of FSS (Import) Regulation, 2017
16.	17/07/2019	Instructions regarding the list of edible truffle species for import based on recommendation of scientific panel	Instructions : Regulation 2.3.62 of FSS (Food Product Standards and Additives)Regulation, 2011
17.	22/09/2019	Order regarding the requirement of a certificate of analysis for imported proprietary food if it is ISO 17025 and valid scope for those parameters and product matrix and effective from 01.01.2020	Regulation 9(12) of FSS (Import) Regulation, 2017
18.	11/09/2019	Order to all Authorised officers to give instructions to the labs for testing 3 additional pesticides i.e., Acetamiprid, dithiocarbamates, Prochloraz in case of imported black pepper with tolerance limit of 0.01mg/kg	Direction under Section 16(5) of FSS Act, 2006. FSS (Food products Standards and Additives) Regulations, 2011 and FSS (Contaminations, Toxins, and Residues) Regulations, 2011
19.	11/10/2019	Order regarding the requirement of a certificate of analysis effectively from 01.01.2020 from ISO 17025 accredited labs for imported proprietary foods and should not be more than 3 months old from the date of despatch from exporting country	Regulation 9(12) of FSS (Import) Regulation, 2017
20.	01/01/2020	Order regarding the direction to Authorised officers to facilitate the smooth clearance of imported consignment of onion by MMTC Ltd to tide over the demand-supply gap	Direction under Section 16(5) of FSS Act, 2006
21.	16/04/2020	Direction regarding extension of provision of PNOC to other imported food products like edible oil and food grains in view of the lockdown due to covid 19 till 30.05.2020 or further orders	Direction under Section 16(5) of FSS Act, 2006
22.	20/05/2020	Order regarding providing details of the manufacturers to whom the imported golden	Direction under Section 16(5) of FSS Act, 2006

S.no.	Order Date	Subject	Relevant Provision
		syrup/ invert sugar syrup/rice syrup will be supplied to ensure the quality of honey and share details to the concerned central designated officer	
23.	21/08/2020	Order regarding the requirement of a Non-GM cum GM free certificate for imported food crops mentioned in Annexure I of the order as per the format of Annexure-II issued by the competent National Authority of the exporting country and order will be effective from 1st January 2021	Regulation 12(2) of FSS (Import) Regulation, 2017 and Section 22 of FSS Act 2006
24.	12/10/2020	Clarification regarding the requirement of Non-GM cum GM free certificate is only for food crops mentioned in Annexure 1 of the order and not to processed food products in general. Further order notified on 02.09.2020 for comments from WTO-TBT member countries and their comments will be examined before the order comes into effect	Clarification: Regulation 12(2) of FSS (Import) Regulation, 2017 and Section 22 of FSS Act 2006
25.	09/11/2020	Order regarding clearance of imported consignment of pulses by advance filling and Authorised Officers directed to facilitate and prioritise clearance	Direction under Section 16(5) of FSS Act, 2006
26.	03/12/2020	Order regarding extension of the requirement of Non GM cum GM free certificate to accompany imported food consignment and same will be effective from 1st March, 2021	Regulation 12(2) of FSS (Import) Regulation, 2017 and Section 22 of FSS Act 2006
27.	08/02/2021	Clarification regarding the requirement of Non GM cum GM free certificate is applicable for consignment dispatched from exporting country on or after 1st March, 2021 and tolerance limit for adventitious presence of GMOs at 1% is permissible	Regulation 12(2) of FSS (Import) Regulation, 2017 and Section 22 of FSS Act 2006
28.	24/02/2021	Clarification regarding Non-GM origin cum GM free attestation on phytosanitary/ Health certificate for each consignment is accepted provided it contains all the information as per format issued by FSSAI vide order 21.08.2020 and Digital signature accepted	Regulation 12(2) of FSS (Import) Regulation, 2017 and Section 22 of FSS Act 2006

S.no.	Order Date	Subject	Relevant Provision
29.	13/07/2021	In continuation of order dated 18-05-2021, the authorized officers are directed to facilitate the food import clearance process for imported consignments of pulses and crude oil on priority without any delays	Direction under Section 16(5) of FSS Act, 2006
30.	30/11/2021	In compliance to DGFT policy "Beef, in any form and products containing beef in any form are Prohibited for imports", all the authorized officers are directed to keep strict vigil and not issue NOC to products or ingredients containing beef in any form	Direction under Section 16(5) of FSS Act, 2006 and Import policy of DGFT
31.	30/11/2021	All the Authorized officers are hereby directed to ensure that all the imported consignments of cinnamon are tested for coumarin content	2.9.4 of FSS (Food product standards and additives) Regulation 2011
32.	18/01/2022	In continuation of previous letter no. 1-1610/FSSAI/Imports/2017-Part-3 dated 27-10-2017, all the authorized officers are directed to facilitate the import of raw cashew nuts by considering them under "foods not specified" and ensuring their compliance to the horizontal standards as laid out in FSS (Contaminants, Toxicants and Residues) Regulation, 2011	Direction under Section 16(5) of FSS Act, 2006 and FSS (Contaminants, Toxicants and Residues) Regulation, 2011
33.	09/11/2021	For imported consignments of Alcoholic beverages bottled in origin and in bulk, containing more than 10% alcohol which does not have an expiry date, The NOC issued shall have a validity of 300 days. For consignments lying at ports /customs area beyond 300 days, on payment of visual inspection fees, visual inspection may be carried out for revalidation of NOC	Direction under Section 16(5) of FSS Act, 2006 and Regulation 14(2) of Chapter X of FSS (Import) Regulation, 2017
34.	04/04/2022	The authorised officers are directed to ensure that the miniature/representative sample of at least 50 gms i.e two samples of 25 gms to be drawn in case of Lactoferrin along with test certificate from the regulatory body of exporting country that the representative sample and imported consignment belongs to the same batch	Direction under Section 16(5) of FSS Act, 2006 and the FSS (Laboratory and Sampling Analysis) Regulation, 2011



S.no.	Order Date	Subject	Relevant Provision
35.	11/04/2022	The authorized officers shall ensure that in case of import of high priced liquor, if miniature or representative sample of 100 ml (in 2 numbers) is available, then only miniature sample shall be drawn for laboratory analysis and laboratories shall carry out analysis with 100 ml quantity as specified in vide order dated 06-03-2017	Section 16(5) of FSS Act, 2006 and Regulation 9 and 10 of FSS(Import) Regulation, 2017
36.	17/06/2022	Till the standards for clove stem are notified, the Authorized Officers are directed to facilitate import of clove stem by ensuring compliance to the horizontal safety parameters and half the value of volatile oil content, i.e not less than 8.5 percent by v/w as prescribed for clove in regulation 2.9.6(1) of FSS (Food Product Standards and Food Additives) Regulation, 2011	Section 25 of FSS Act, 2006 and Regulation 2.9.6(1) of FSS (Food product standards and additives) Regulation 2011
37.	03/08/2022	Effective from 01-11-2022, the imported food consignments of milk and milk products, fish and fish products and pork and pork products shall be accompanied by a health certificate issued from competent authority as per the format attached in annexure 1	Regulation 11(2)(b) of Chapter VII of FSS (Import) Regulation, 2017
38.	02/08/2022	The imported food articles which require microbial parameter testing shall be sampled and sealed by the authorized officer in aseptic conditions and the labs carrying analysis are directed to ensure these samples are received in aseptic condition only or else the sample shall be returned to the authorized officer	Regulation 9 and 10 of FSS (Import) Regulation, 2017
39.	16/08/2022	With respect to order dated 02-08-2022, it is clarified that only two parts of food sample is required to be drawn during sampling by the Authorised Officer/representative	Clarification: Regulation 9 of FSS (Import) Regulation, 2017
40.	18/08/2022	Since foreign countries or overseas certification is not being carried out by DMI, the advisory issued vide letter no. 1-1800/FSSAI/Imports/2019 dated 7th july 2020 regarding requirement of AGMARK	Advisory: Regulation 6 and 9(1) of FSS (Import) Regulation, 2017

S.no.	Order Date	Subject	Relevant Provision
		certification prior to the import of Blended Edible Vegetable Oils (BEVO) stands withdrawn	
41.	26/09/2022	Clarification on format regarding health certificate notified in WTO on 18-08-2022 that the sanitary/veterinary certificate issued by the competent authority of the exporting countries is also accepted by FSSAI provided that all the information in format notified vide order dated 03-08-2022 is incorporated in the integrated certificate	Clarification: Regulation 11(2)(b) of Chapter VII of FSS (Import) Regulation, 2017
42.	10/10/2022	Effective from 01-02-2023, registration of foreign food manufacturers who are intended to export milk/meat and their products, nutraceuticals, infant food and egg powder to India is mandatory. So the competent authorities of all exporting countries are requested to provide the list of existing manufacturers who are intended to export such products to India in the formatted provided below	Regulation 18(1) of Chapter XIV of FSS (Import) Regulation, 2017
43.	12/10/2022	To reduce the food import clearance time, all the food importers are hereby advised to avail the facility of advance processing of Bill of Entry in FICS	Advisory: Regulation 2(q) and 13(o) of FSS (Import) Regulation, 2017
44.	18/10/2022	For the imported food consignments by FBOs having Authorized Economic Operators certification from the customs, the Authorized Officers, upon satisfactory visual inspection shall issue pNOC without waiting for the analysis report from the laboratory. On receiving laboratory report the AO shall issue final NOC if product conforms to FSSAI standards	Direction under Section 16(5) of FSS Act, 2006 and Regulation 8 and 9 of FSS (Import) Regulation, 2017
45.	20/10/2022	For consignments of alcoholic beverages imported in bulk containers to be used as an ingredient for manufacturing alcoholic beverages, the no upper limit for alcoholic content shall not apply and only safety parameters shall be tested. Such products shall carry a label declaring "For Manufacturer of Alcoholic Beverages only"	Clarification: Regulation 1.3.9 of FSS (Alcoholic beverages) Regulation, 2018

S.no.	Order Date	Subject	Relevant Provision
46.	21/10/2022	In case of imported food consignments which failed at the primary laboratory, the referral laboratory shall test for the parameters for which the results are found non-conforming by the primary laboratory and any other applicable safety parameters not tested by the primary laboratory	Direction under Section 16(5) of FSS Act, 2006 and Regulation 10(5) of FSS (Import) Regulation, 2017
47.	27/10/2022	Based on the comments received from the trading partners and WTO members for order dated 03-08-2022 and subsequent clarification vide order dated 26-09-2022, the implementation time for requirement of health certificate to be accompanied by imported food consignments shall be extended by two months and the order will be effective from 01-01-2023	Regulation 11(2)(b) of Chapter VII of FSS (Import) Regulation, 2017
48.	28/10/2022	It is to clarify that the hops imported to India for use as an ingredient in manufacture of beer must conform to European Food Safety Authority (EFSA) specified limits for copper in Hops (Dried) at max. 1000 ppm as well as other FSSAI standards	FSS (Contaminants, Toxins and Residue) Regulation, 2011
49.	28/12/2022	In continuation of order dated 03-08-2022 regarding indicative list of 455 HS codes of Milk and Milk products, Fish and fish products and Pork and pork products on which requirement of health certificate is mandatory attached for reference	Regulation 11(2)(b) of Chapter VII of FSS (Import) Regulation, 2017
50.	10/01/2023	Extension for compliance towards requirement of health certificate for Milk, Fish and pork products for two months i.e 01-03-2023 from 01-01-2023 (FSSAI vide order dated 27-10-2022)	Regulation 11(2)(b) of Chapter VII of FSS (Import) Regulation, 2017
51.	11/01/2023	Based on the comments or suggestions from the stakeholders (FSSAI order dated 17-10-2023) to ensure efficient monitoring and traceability of high risk products, it has been decided that these high risk products shall be permitted only through designated ports as per the enclosed list and not through any other channel/port	Section 25, Chapter V of FSS Act, 2006 and Regulation 11(2) of Chapter VII of FSS (Import) Regulation, 2017

S.no.	Order Date	Subject	Relevant Provision
52.	24/02/2023	Extension of date of implementation for requirement of health certificate to be accompanied with imported food consignment as mandated in Order no. 1829/Health Certificate/FSSAI/IMPORTS/2021 dated 03-08-2022 and subsequent extension order vide no.TIC-20012/2021-IMPORTS-FSSAI (E 2475) dated 10-01-2023 till further orders	Regulation 11(2)(b) of Chapter VII of FSS (Import) Regulation, 2017
53.	07/03/2023	Facilitation of clearance of imported food consignments of food grains including pulses and crude oil with declaration/undertaking from the importer by providing pNOC after visual inspection without waiting for the analysis report from the laboratory	Regulation 8(6) of Chapter V of FSS (Import) Regulation, 2017
54.	16/10/2023	Advisory: The customs authority need not refer the imported articles of food to food authority for clearance if such article of food is meant for 100% Re-export or captive use and the importer has declared end use in the form of FORM 8	Regulation 7(3) of FSS (Import) Regulation, 2017
55.	28/11/2023	All labelling deficiencies on imported food consignment may be permitted for rectification in the custom bonded warehouse, except Lot No./Code No./Batch identification, Date Marking [Date of manufacture or packaging" and "Expiry/Use by/Best Before], Country of Origin for Imported Foods	Section 25 of FSS Act, 2006 and Regulation 6(4)(e) of Chapter III of FSS(Import) Regulation, 2017
56.	07/03/2024	Notification of Authorised officer at only 155 specified points of Entries for food Import	Section 25 read with Section 47(5) of FSS Act, 2006 and Regulation 13(1) of FSS(Import) Regulation, 2017
57.	19/03/2024	Extension of transition /migration time for Requirement of Integrated Veterinary Health Certificate for Import of milk and milk products into India till 30th June 2024	Regulation 11(2)(b) of Chapter VII of FSS (Import) Regulation, 2017
58.	04/04/2024	Requirement of Registration of Foreign Food Manufacturing facilities as per Food Safety and Standards (Import) First Amendment Regulations, 2021 extension of transition period till 31.08.2024	Regulation 18(1) of Chapter XIV of FSS (Import) Regulation, 2017

S.no.	Order Date	Subject	Relevant Provision
59.	03/05/2024	Notification of Authorised Officers (SEZ-ICBPPL-INAIP6) under Section 25 read with Section 47(5) of FSS Act, 2006 and Regulation 13(1) of FSS (Import) Regulation, 2017	Section 25 read with Section 47(5) of FSS Act, 2006 and Regulation 13(1) of FSS (Import) Regulation, 2017
60.	21/06/2024	Notification of Authorised Officers (in Goa and Bihar) under Section 25 read with Section 47(5) of FSS Act, 2006 and Regulation 13(1) of FSS (Import) Regulation, 2017	Section 25 read with Section 47(5) of FSS Act, 2006 and Regulation 13(1) of FSS (Import) Regulation, 2017
61.	29/07/2024	Notification of Authorised Officers under Section 25 read with Section 47(5) of FSS Act, 2006 and Regulation 13(1) of FSS (Import) Regulation, 2017	Section 25 read with Section 47(5) of FSS Act, 2006 and Regulation 13(1) of FSS(Import) Regulation, 2017 (In supersession to the previous orders issued regarding notification of the Authorised Officers at the locations mentioned therein)
62.	03/09/2024	Notification of Authorised Officers (LCS-Darranga-INDRGB) under Section 25 read with Section 47(5) of FSS Act, 2006 and Regulation 13(1) of FSS (Import) Regulation, 2017	Section 25 read with Section 47(5) of FSS Act, 2006 and Regulation 13(1) of FSS (Import) Regulation, 2017
63.	17/10/2024	Implementation of Agreement signed between FSSAI, Ministry of Health and Family Welfare, Government of India and Bhutan Food and Drug Authority (BFDA)	
64.	07/11/2024	Notification of Authorised Officers (ICD-Raipur and SEZ-MEPZ Chennai) under Section 25 read with Section 47(5) of FSS Act, 2006 and Regulation 13(1) of FSS (Import) Regulation, 2017	Section 25 read with Section 47(5) of FSS Act, 2006 and Regulation 13(1) of FSS (Import) Regulation, 2017
65.	12/11/2024	Processing of review applications of rejected imported food Consignments	Regulation 15 of Chapter XI (Review Process) of FSS(Import) Regulation, 2017

## ANNEXURE 1: POINT OF ENTRY

S. No.	Port Name	Port Code	State/UT	Authorised Officer	Port Type
1	VISAKHAPATNAM INTERNATIONAL AIRPORT	INVTZ4	Andhra Pradesh	FSSAI Authorised Officer	Airports
2	ACC DELHI	INDEL4	Delhi	FSSAI Authorised Officer	Airports
3	AHMEDABAD AIR CARGO COMPLEX	INAMD4	Gujarat	FSSAI Authorised Officer	Airports
4	BANGALORE AIRPORT	INBLR4	Karnataka	FSSAI Authorised Officer	Airports
5	ACC MANGALORE INTERNATIONAL AIRPORT	INIXE4	Karnataka	FSSAI Authorised Officer	Airports
6	ACC COCHIN	INCOK4	Kerala	FSSAI Authorised Officer	Airports
7	ACC SAHAR	INBOM4	Maharashtra	FSSAI Authorised Officer	Airports
8	ACC CHENNAI	INMAA4	Tamil Nadu	FSSAI Authorised Officer	Airports
9	HYDERABAD AIRPORT	INHYP4	Telangana	FSSAI Authorised Officer	Airports
10	ACC KOLKATA	INCCU4	West Bengal	FSSAI Authorised Officer	Airports
11	ICD GUWAHATI (AMIN GAON)	INAMG6	ASSAM	FSSAI Authorised Officer	ICD and SEZ
12	ICD PATPARGANJ	INPPG6	Delhi	FSSAI Authorised Officer	ICD and SEZ
13	ICD TUGLAKABAD	INTKD6	Delhi	FSSAI Authorised Officer	ICD and SEZ
14	ICD SABARMATI	INSBI6	Gujarat	FSSAI Authorised Officer	ICD and SEZ
15	ICD THAR DRY PORT	INSAU6	Gujarat	FSSAI Authorised Officer	ICD and SEZ
16	ICD GARHIHARSARU	INGHR6	Haryana	FSSAI Authorised Officer	ICD and SEZ
17	ICD SONIPAT	INBDM6	Haryana	FSSAI Authorised Officer	ICD and SEZ
18	ICD PATLI	INPTL6	Haryana	FSSAI Authorised Officer	ICD and SEZ
19	ICD REWARI	INREA6	Haryana	FSSAI Authorised Officer	ICD and SEZ
20	ICD FARIDABAD	INFBD6	Haryana	FSSAI Authorised Officer	ICD and SEZ
21	ICD PALWAL, BHAGOLA-JANAULI	INPWL6	Haryana	FSSAI Authorised Officer	ICD and SEZ
22	ICD SAMALKHA, PANIPAT	INDWN6	Haryana	FSSAI Authorised Officer	ICD and SEZ
23	ICD BARHI, SONIPAT	INRUG6	Haryana	FSSAI Authorised Officer	ICD and SEZ



S. No.	Port Name	Port Code	State/UT	Authorised Officer	Port Type
24	ICD PIYALA	INBFR6	Haryana	FSSAI Authorised Officer	ICD and SEZ
25	ICD BANGALORE	INWFD6	Karnataka	FSSAI Authorised Officer	ICD and SEZ
26	ICD MULUND	INMUL6	Maharashtra	FSSAI Authorised Officer	ICD and SEZ
27	ICD IRUNGATTUKOTTAI	INILP6	Tamil Nadu	FSSAI Authorised Officer	ICD and SEZ
28	ICD CONCOR TONDIAPET	INTVT6	Tamil Nadu	FSSAI Authorised Officer	ICD and SEZ
29	ICD TUTICORIN	INTUT6	Tamil Nadu	FSSAI Authorised Officer	ICD and SEZ
30	ICD HOSUR	INHSH6	Tamil Nadu	FSSAI Authorised Officer	ICD and SEZ
31	ICD HYDERABAD	INSNF6	Telangana	FSSAI Authorised Officer	ICD and SEZ
32	ICD DADRI	INDER6	Uttar Pradesh	FSSAI Authorised Officer	ICD and SEZ
33	ICD LONI	INLON6	Uttar Pradesh	FSSAI Authorised Officer	ICD and SEZ
34	CFS STARTRACK DADRI	INSTT6	Uttar Pradesh	FSSAI Authorised Officer	ICD and SEZ
35	ICD PAKWARA MORADABAD/ MEERUT	INMBD6	Uttar Pradesh	FSSAI Authorised Officer	ICD and SEZ
36	CGML DADRI	INCPL6	Uttar Pradesh	FSSAI Authorised Officer	ICD and SEZ
37	ICD CFS ALBATROSS DADRI	INAPL6	Uttar Pradesh	FSSAI Authorised Officer	ICD and SEZ
38	ICD MODINAGAR (Rori)	INMUZ6	Uttar Pradesh	FSSAI Authorised Officer	ICD and SEZ
39	SEZ SRI CITY SEZ (MULTI PRODUCT)	INTAS6	Andhra Pradesh	FSSAI Authorised Officer	ICD and SEZ
40	SEZ RAMKY PHARMA CITY INDIA LTD.	INAKR6	Andhra Pradesh	FSSAI Authorised Officer	ICD and SEZ
41	SEZ VISAKHAPATNAM SPECIAL ECONOMIC ZONE	INVTZ6	Andhra Pradesh	FSSAI Authorised Officer	ICD and SEZ
42	SEZ DR. REDDYS LAB LTD. (DEVUNIPAL AVALASA VILLAGE)	INVZR6	Andhra Pradesh	FSSAI Authorised Officer	ICD and SEZ
43	SEZ KANDLA	INKDL6	Gujarat	FSSAI Authorised Officer	ICD and SEZ

S. No.	Port Name	Port Code	State/UT	Authorised Officer	Port Type
44	SEZ ADANI PORTS AND SPECIAL ECONOMIC ZONE	INBFR6	Gujarat	FSSAI Authorised Officer	ICD and SEZ
45	SEZ KIADB Mangalore	INMQK6	Karnataka	FSSAI Authorised Officer	ICD and SEZ
46	SEZ MANGALORE SPECIAL ECONOMIC ZONE	INMAQ6	Karnataka	FSSAI Authorised Officer	ICD and SEZ
47	SEZ COCHIN SPECIAL ECONOMIC ZONE	INCOK6	Kerala	FSSAI Authorised Officer	ICD and SEZ
48	SEZ ARSHIYA LTD.	INPNV6	Maharashtra	FSSAI Authorised Officer	ICD and SEZ
49	JNPT SEZ	INPJN6	Maharashtra	FSSAI Authorised Officer	ICD and SEZ
50	SEZ J. MATADEE CHENNAI FREE TRADE ZONE	INCJJ6	Tamil Nadu	FSSAI Authorised Officer	ICD and SEZ
51	SEZ PEARL CITY FOOD PORT SEZ (CCCL INFRASTRUCTURE LIMITED)	INTNC6	Tamil Nadu	FSSAI Authorised Officer	ICD and SEZ
52	NDR SEZ	INNPK6	Tamil Nadu	FSSAI Authorised Officer	ICD and SEZ
53	SEZ CCL PRODUCTS (INDIA) LIMITED	IINSPC6	Telangana	FSSAI Authorised Officer	ICD and SEZ
54	NOIDA (EPZ/SEZ)	INNDA6	Uttar Pradesh	FSSAI Authorised Officer	ICD and SEZ
55	AN FTWZ LTD, Bulandshahar	INBUL6	Uttar Pradesh	FSSAI Authorised Officer	ICD and SEZ
56	SEZ FALTA EPZ	INFLT6	West Bengal	FSSAI Authorised Officer	ICD and SEZ
57	RAXAUL LAND	INRXLB	Bihar	FSSAI Authorised Officer	LCS
58	PETRAPOLE LAND	INPTPB	West Bengal	FSSAI Authorised Officer	LCS
59	GHAJADANGA	INGJXB	West Bengal	FSSAI Authorised Officer	LCS
60	KRISHNAPATNAM	INKRI1	Andhra Pradesh	FSSAI Authorised Officer	Seaports
61	VISAKHAPATNAM SEA	INVTZ1	Andhra Pradesh	FSSAI Authorised Officer	Seaports
62	GANGAVARAM PORT	INGGV1	Andhra Pradesh	FSSAI Authorised Officer	Seaports
63	GANGAVARAM PORT	INGGV1	Andhra Pradesh	FSSAI Authorised Officer	Seaports



S. No.	Port Name	Port Code	State/UT	Authorised Officer	Port Type
64	MUNDRA	INMUN1	Gujarat	FSSAI Authorised Officer	Seaports
65	OLD MUNDRA	INOMU1	Gujarat	FSSAI Authorised Officer	Seaports
66	NEW MANGALORE SEA	INNML1	Karnataka	FSSAI Authorised Officer	Seaports
67	CUSTOM HOUSE COCHIN	INCOK1	Kerala	FSSAI Authorised Officer	Seaports
68	NCH MUMBAI	INBOM1	Maharashtra	FSSAI Authorised Officer	Seaports
69	JNCH NHAVA SHEVA	INNSA1	Maharashtra	FSSAI Authorised Officer	Seaports
70	ENNORE SEA	INENR1	Tamil Nadu	FSSAI Authorised Officer	Seaports
71	KATTUPALLI PORT	INKAT1	Tamil Nadu	FSSAI Authorised Officer	Seaports
72	CUSTOM HOUSE CHENNAI	INMAA1	Tamil Nadu	FSSAI Authorised Officer	Seaports
73	CUSTOM HOUSE TUTICORIN	INTUT1	Tamil Nadu	FSSAI Authorised Officer	Seaports
74	CUSTOM HOUSE KOLKATA	INCCU1	West Bengal	FSSAI Authorised Officer	Seaports
75	HALDIA PORT	INHAL1	West Bengal	FSSAI Authorised Officer	Seaports
76	AISL ICD Durgapur	INDUR6	West Bengal	FSSAI Authorised Officer	ICD and SEZ
77	INTEGRATED CHENNAI BUSINESS PARK (INDIA) PVT. LTD.- (ICBPPL)-SEZ	INAIP6	Tamil Nadu	FSSAI Authorised Officer	ICD and SEZ
78	SEZ-MEPZ, CHENNAI	INMAA6	Tamil Nadu	FSSAI Authorised Officer	ICD and SEZ
79	ACC GOA,DABOLIM	INGOI4	Goa	Superintendent/Appraiser/Inspector/Examiner	Airports
80	TRIVENDRUM AIR CARGO	INTRV4	Kerala	Superintendent/Appraiser/Inspector/Examiner	Airports
81	KARIPUR (CALICUT)	INCCJ4	Kerala	Superintendent/Appraiser/Inspector/Examiner	Airports
82	MAHA AIRPORT DEV CORP NAGPUR (SEZ MIHAN)	INNAG4	Maharashtra	Superintendent/Appraiser/Inspector/Examiner	Airports
83	ACC JANORI	INJNR4	Maharashtra	Superintendent/Appraiser/Inspector/Examiner	Airports
84	AIR CARGO, SGRDJI AIRPORT, AMRITSAR	INATQ4	Punjab	Superintendent/Appraiser/Inspector/Examiner	Airports
85	ACC MOPA GOA	INGOX4	Goa	Superintendent/Appraiser/Inspector/Examiner	Airports
86	ICD ANKLESHWAR	INAKV6	Gujarat	Superintendent/Appraiser/Inspector/Examiner	ICD and SEZ

S. No.	Port Name	Port Code	State/UT	Authorised Officer	Port Type
87	ICD VADODARA/ BARODA	INBRC6	Gujarat	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
88	ICD TUMB	INSAJ6	Gujarat	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
89	ICD MORBI	INWDH6	Gujarat	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
90	ICD PITHAMPUR (INDORE)	ININD6	Madhya Pradesh	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
91	ICD MALANPUR	INMPR6	Madhya Pradesh	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
92	ICD MANDIDEEP	INMDD6	Madhya Pradesh	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
93	ICD DHANNAD	INDHA6	Madhya Pradesh	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
94	ICD MIHAN (CONCOR)	INKPK6	Maharashtra	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
95	ICD BORKHEDI	INBOK6	Maharashtra	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
96	TELEGAON	INTLG6	Maharashtra	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
97	ICD MALIWADA	INMWA6	Maharashtra	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
98	ICD JANORI	INJNR6	Maharashtra	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
99	CFS AMBAD	INNSK6	Maharashtra	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
100	ICD LUDHIANA	INLDH6	Punjab	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
101	ICD SAHNEWAL, GRFL	INSGF6	Punjab	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
102	ICD CHOWPAYAL	INCPR6	Punjab	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
103	ICD DHANDARI KALAN, PSWC	INDDL6	Punjab	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
104	ICD THAR DRY PORT, JODHPUR	INTHA6	Rajasthan	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
105	ICD JODHPUR	INBGK6	Rajasthan	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
106	ICD KATHUWAS ALWAR	INCML6	Rajasthan	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
107	ICD KANKAPURA (JAIPUR)	INKKU6	Rajasthan	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ

S. No.	Port Name	Port Code	State/UT	Authorised Officer	Port Type
108	ICD PANKI, UP	INPNK6	Uttar Pradesh	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
109	ICD JUHI RAILWAY YARD KANPUR	INKNU6	Uttar Pradesh	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
110	ICD SANDKHEDA KASHIPUR	INHPI6	Uttar Pradesh	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
111	SEZ PARRY INFRASTRUCTURE COMPANY (P) LTD.	INCOP6	Andhra Pradesh	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
112	SEZ DAHEJ	INBHD6	Gujarat	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
113	SEZ INDORE SPECIAL ECONOMIC ZONE	INIDR6	Madhya Pradesh	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
114	SEZ MIHAN NAGPUR	INKRM6	Maharashtra	Superintendent/Appraiser/ Inspector/Examiner	SEZ
115	ICD ADANI KILA- RAIPUR LUDHIANA	INQRP6	Punjab	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
116	HTPL ICD KILARAIPUR	INQRH6	Punjab	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
117	SUTARKANDI	INSTRB	Assam	Superintendent/Appraiser/ Inspector/Examiner	LCS
118	HATISAR (DEOSIRI)	INHTSB	Assam	Superintendent/Appraiser/ Inspector/Examiner	LCS
119	KARIMGANJ STEAMER GHAT & FERRY STATION	INKGJB	Assam	Superintendent/Appraiser/ Inspector/Examiner	LCS
120	MANKACHAR	INMKCB	Assam	Superintendent/Appraiser/ Inspector/Examiner	LCS
121	GOLAKGANJ LCS	INGKJB	Assam	Superintendent/Appraiser/ Inspector/Examiner	LCS
122	JOGBANI	INJB NB	Bihar	Superintendent/Appraiser/ Inspector/Examiner	LCS
123	MOREH	INMREB	Manipur	Superintendent/Appraiser/ Inspector/Examiner	LCS
124	ZOKHAWTHAR LCS	INCHPB	Mizoram	Superintendent/Appraiser/ Inspector/Examiner	LCS
125	DAWKI LCS	INDWKB	Meghalaya	Superintendent/Appraiser/ Inspector/Examiner	LCS
126	DALU LCS	INDLUB	Meghalaya	Superintendent/Appraiser/ Inspector/Examiner	LCS

S. No.	Port Name	Port Code	State/UT	Authorised Officer	Port Type
127	MAHENDRAGANJ LCS	INMGHB	Meghalaya	Superintendent/Appraiser/ Inspector/Examiner	LCS
128	ATTARI ROAD, AMRITSAR	INATRB	Punjab	Superintendent/Appraiser/ Inspector/Examiner	LCS
129	LCS RAIL CARGO, AMRITSAR	INASR2	Punjab	Superintendent/Appraiser/ Inspector/Examiner	LCS
130	AGARTALA	INAGTB	Tripura	Superintendent/Appraiser/ Inspector/Examiner	LCS
131	LCS MANU	INMNUB	Tripura	Superintendent/Appraiser/ Inspector/Examiner	LCS
132	KHOWAIGHAT	INKWGB	Tripura	Superintendent/Appraiser/ Inspector/Examiner	LCS
133	SRIMANTAPUR LCS, SONAMURA	INSMPB	Tripura	Superintendent/Appraiser/ Inspector/Examiner	LCS
134	NEPALGANJ	INNGRB	Uttar Pradesh	Superintendent/Appraiser/ Inspector/Examiner	LCS
135	NAUTANWA (SONAULI)	INSNLB	Uttar Pradesh	Superintendent/Appraiser/ Inspector/Examiner	LCS
136	GOURIPHANTA	INGAIB	Uttar Pradesh	Superintendent/Appraiser/ Inspector/Examiner	LCS
137	BARHNI	INBNYB	Uttar Pradesh	Superintendent/Appraiser/ Inspector/Examiner	LCS
138	BANBASA, CHAMPAWAT	INBSAB	Uttarakhand	Superintendent/Appraiser/ Inspector/Examiner	LCS
139	PANITANKI	INPNTB	West Bengal	Superintendent/Appraiser/ Inspector/Examiner	LCS
140	CHAMURCHI	INCHMB	West Bengal	Superintendent/Appraiser/ Inspector/Examiner	LCS
141	CHENGRABANDHA RLY.STATION	INCBDB	West Bengal	Superintendent/Appraiser/ Inspector/Examiner	LCS
142	JAIGAON	INJIGB	West Bengal	Superintendent/Appraiser/ Inspector/Examiner	LCS
143	LCS FULBARI	INFBRB	West Bengal	Superintendent/Appraiser/ Inspector/Examiner	LCS
144	LCS LOKSAN	INCRXB	West Bengal	Superintendent/Appraiser/ Inspector/Examiner	LCS
145	HILI (WEST)	INHLIB	West Bengal	Superintendent/Appraiser/ Inspector/Examiner	LCS
146	KARIKAL	INKRK1	Pondicherry	Superintendent/Appraiser/ Inspector/Examiner	Seaports

S. No.	Port Name	Port Code	State/UT	Authorised Officer	Port Type
147	KAKINADA SEA	INKAK1	Andhra Pradesh	Superintendent/Appraiser/ Inspector/Examiner	Seaports
148	MARMAGOA SEA	INMRM1	Goa	Superintendent/Appraiser/ Inspector/Examiner	Seaports
149	HAZIRA PORT, SURAT	INHZA1	Gujarat	Superintendent/Appraiser/ Inspector/Examiner	Seaports
150	SIKKA	INSIK1	Gujarat	Superintendent/Appraiser/ Inspector/Examiner	Seaports
151	DEHEJ SEA	INDAH1	Gujarat	Superintendent/Appraiser/ Inspector/Examiner	Seaports
152	PIPAVAB (VICYOR)	INPAV1	Gujarat	Superintendent/Appraiser/ Inspector/Examiner	Seaports
153	PORBANDAR	INPBD1	Gujarat	Superintendent/Appraiser/ Inspector/Examiner	Seaports
154	KARWAR	INKRW1	Karnataka	Superintendent/Appraiser/ Inspector/Examiner	Seaports
155	JAIGAD	INJGD1	Maharashtra	Superintendent/Appraiser/ Inspector/Examiner	Seaports
156	PARADIP SEA	INPRT1	Odisha	Superintendent/Appraiser/ Inspector/Examiner	Seaports
157	NAGAPATTINAM	INNPT1	Tamil Nadu	Superintendent/Appraiser/ Inspector/Examiner	Seaports
158	ICD BALLI	INBLO6	Goa	Superintendent/Appraiser/ Inspector/Examiner	ICD and SEZ
159	LCS BHITAMORE	INBTMB	Bihar	Superintendent/Appraiser/ Inspector/Examiner	LCS
160	LCS SONBARSA	INSNBB	Bihar	Superintendent/Appraiser/ Inspector/Examiner	LCS
161	LCS DARRANGA	INDRGB	Assam	Superintendent/Appraiser/ Inspector/Examiner	LCS
162	ICD RAIPUR	INRAI6	Chhattisgarh	Superintendent/Appraiser/ Inspector/Examiner	LCS

*\*This list is dynamic and will be updated time to time*

## ANNEXURE 2: POINT OF ENTRY FOR IMPORT OF HIGH RISK PRODUCTS

S. No.	FSSAI Regional Office	Location	Point of Entry	Port Code
1.	FSSAI, Southern Region	Chennai	Custom House Chennai	INMAA1
2.			Kattupalli Port	INKAT1
3.			Ennore SEA (Kamrajar port)	INENR1
4.			ACC Chennai	INMAA4
5.			ICD Concor Tondiapet	INTVT6
6.			ICD Irungattukottai-Chennai	INILP6
7.			SEZ J. Matadee Chennai Free Trade Zone	INCJ6
8.			NDR SEZ Chennai	INNPK6
9.			SEZ Pearl City Food Port SEZ (CCCL Infrastructure Limited)	INTNC6
10.		Tuticorin	Custom House Tuticorin	INTUT1
11.			ICD Tuticorin	INTUT6
12.		Cochin	SEZ Cochin Special Economic Zone	INCOK6
13.			Custom House Cochin	INCOK1
14.			ACC Cochin	INCOK4
15.		Krishnapatnam, AP	Krishnapatnam Sea Port	INKRI1
16.		Bangalore	Airport Bangalore	INBLR4
17.			ICD Bangalore	INWFD6
18.		Hyderabad	Hyderabad Airport	INHVD4
19.			ICD Hyderabad	INSNF6
20.		Vishakhapatnam	Vishakhapatnam International Airport	INVTZ4
21.			Vishakhapatnam Sea	INVTZ1
22.			Gangavaram Port-Vp	INGGV1
23.			SEZ Vishakhapatnam	INVTZ6
24.			SEZ, Ramky Pharma City India Ltd.	INAKR6
25.		Mangalore	ACC Mangalore International Airport	INIXE4
26.			New Mangalore Sea	INNML1
27.	FSSAI, Western Region	Kandla, Gujarat	Kandla sea port	INIXY1
28.			Kandla SEZ	INKDL6
29.		Mundra, Gujarat	Mundra Seaport	INMUN1
30.			Old Mundra Seaport	INOMU1
31.			SEZ Mundra	INAJM6

S. No.	FSSAI Regional Office	Location	Point of Entry	Port Code
32.		Mumbai	SEZ Arshiya Ltd- Mumbai	INPNV6
33.			ICD Mulund	INMUL6
34.			JNCH Nhava Seva	INNSA1
35.			JNPT- SEZ	INPJN6
36.			ACC Sahar	INBOM4
37.			NCH Mumbai	INBOM1
38.		Ahmedabad	Ahmedabad Air Cargo Complex	INAMD4
39.			ICD Sabarmati	INSBI6
40.			ICD Thar Dry Port	INSAU6
41.		Goa	Mormugao Seaport	INGOI4
42.	FSSAI, Eastern Region	Kolkata	SEZ Falta EPZ- Kolkata	INFLT6
43.			Custom House Kolkata	INCCU1
44.			ACC Kolkata	INCCU4
45.			Jaigaon	INJIGB
46.			Haldia Port	INHAL1
47.		Bihar	Fulbar	INFBRB
48.			Raxaul	INRXLB
49.			Jogban	INJB NB
50.			Sonauli	INSNLB
51.		Tripura, Manipur	Petrapole	INPTPB
52.			Agartala	INAGTB
53.			Moreh	INMREB
54.			Howaighat	INKWGB
55.			Manu	INMNUB
56.	FSSAI, Northern Region	Haryana	ICD Garhiharsaru	INGHR6
57.			ICD Sonipat	INBDM6
58.			ICD Patli	INPTL6
59.			ICD Samalkha, Panipat	INDWN6
60.			ICD Palwal	INPWL6
61.			ICD Rewari	INREA6
62.		Uttar Pradesh	CFS Startrack Dadri	INSTT6
63.			ICD Pakwara Moradabad/Meerut	INMBD6
64.			CGML Dadri	INCPL6
65.			ICD CFS Albatross Dadri	INAPL6
66.			ANFTWZ Ltd- Buland Shahar	INBUL6

S. No.	FSSAI Regional Office	Location	Point of Entry	Port Code
67.			Nepal Ganj Road	INNGRB
68.			Noida (EPZ/SEZ)	INNDA6
69.			ICD Kanpur	INKNU6
70.		Delhi (NCR)	ACC Delhi	INDEL4
71.			ICD Dadri	INDER6
72.			ICD Faridabd	INFBD6
73.			ICD Loni	INLON6
74.			ICD Patparganj	INPPG6
75.			ICD Tuglakabad	INTKD6
76.		Punjab	ICD Jalandar	INLDH6
77.			ICD Ludhiana	INLDH6
78.			ICD Amritsar	INATQ4
79.			ICD Jaipur	INKKU6

*\*This list is dynamic and will be updated time to time*



## IMPORTANT FSSAI WEBSITE LINKS

1.	FSSAI	<a href="http://www.fssai.gov.in">www.fssai.gov.in</a>
2.	Food Safety and Standards Act, 2006	<a href="https://fssai.gov.in/cms/act-2006.php">https://fssai.gov.in/cms/act-2006.php</a>
3.	The Food Safety and Standards Regulations	<a href="https://fssai.gov.in/cms/food-safety-and-standards-regulations.php">https://fssai.gov.in/cms/food-safety-and-standards-regulations.php</a>
4.	Import Regulations	<a href="https://fssai.gov.in/cms/food-safety-and-standards-regulations.php">https://fssai.gov.in/cms/food-safety-and-standards-regulations.php</a>
5.	Orders and Guidelines on Imports of food articles	<a href="https://fssai.gov.in/advisories.php">https://fssai.gov.in/advisories.php</a>
6.	Food Import Clearance System (FICS)	<a href="https://fics.fssai.gov.in/AOLogin.aspx">https://fics.fssai.gov.in/AOLogin.aspx</a>
7.	ReFoM	<a href="https://sites.fssai.gov.in/refom/">https://sites.fssai.gov.in/refom/</a>
8.	Food Safety Compliance System (FOSCOS)	<a href="https://foscos.fssai.gov.in/">https://foscos.fssai.gov.in/</a>
9.	FSSAI Books/Manuals	<a href="https://fssai.gov.in/knowledge-hub.php?hubname=Book,Report,Manuals">https://fssai.gov.in/knowledge-hub.php?hubname=Book,Report,Manuals</a>
10.	Indian Food Laboratories Network (INFoLNeT)	<a href="https://www.fssai.gov.in/cms/infolnet.php">https://www.fssai.gov.in/cms/infolnet.php</a>
11.	Food Safety Training & Certification (FoSTaC)	<a href="https://fostac.fssai.gov.in/index">https://fostac.fssai.gov.in/index</a>
12.	FSSAI Facebook Page	<a href="https://www.facebook.com/fssai/">https://www.facebook.com/fssai/</a>
13.	FSSAI Twitter	<a href="https://twitter.com/fssaiindia">https://twitter.com/fssaiindia</a>
14.	FSSAI YouTube	<a href="https://www.youtube.com/user/FoodsafetyinIndia">https://www.youtube.com/user/FoodsafetyinIndia</a>
15.	FSSAI Authorised Officers Directory	<a href="https://www.fssai.gov.in/cms/authorised-officer.php">https://www.fssai.gov.in/cms/authorised-officer.php</a>
16.	FSSAI Regional Directors Directory	<a href="https://www.fssai.gov.in/cms/regionaldirectors.php">https://www.fssai.gov.in/cms/regionaldirectors.php</a>
17.	FSSAI Organisation Directory	<a href="https://www.fssai.gov.in/cms/directory.php">https://www.fssai.gov.in/cms/directory.php</a>
18.	FSSAI Notified Laboratories	<a href="https://www.fssai.gov.in/cms/food-laboratories.php">https://www.fssai.gov.in/cms/food-laboratories.php</a>
19.	FSSAI e-payment portal	<a href="https://epay.fssai.gov.in/loadindex">https://epay.fssai.gov.in/loadindex</a>



# **CHAPTER 8**

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**Initiatives - FIRA and subsequent**



## Food Import Rejection Alert (FIRA) Portal

*Strengthening Global Cooperation for Safe and Compliant Food Imports*

Nation's diverse population, variety of cuisines, and different food habits have created a constant demand for a wide variety of food and beverages from other countries. As the volume of food trade increases and India is one of the largest markets for food products, regulation of food import is essential to ensure safe food supply to the consumers. This generates the need for deepening collaboration with food safety authorities of other countries for rapid exchange of information on border rejections, so as to maintain a strong relation of trust in ensuring food safety.

To address this, the Food Safety and Standards Authority of India, the food regulator of the country has launched Food Import Rejection Alert (FIRA) portal under the provision of **Sub-regulation (7) of Regulation 11 of the Food Safety and Standards (Import) Regulations, 2017**, which empowers FSSAI to issue food alert notifications based on the risk associated with the articles of food.

This is a digital platform designed to enable the rapid exchange of information on food import rejections at Indian ports which serves as a centralized alert notification system for both domestic stakeholders and the competent food safety authorities of exporting countries.

The key objectives of FIRA include:

- **Rapid exchange of information** on health and safety risks identified in rejected food consignments between Indian authorities and their international counterparts.
- **Empowering food safety authorities** and trade stakeholders to take preventive and corrective action to mitigate risks before non-compliant products re-enter global supply chains.
- **Enhancing transparency and traceability** through an interactive, online interface accessible to both regulators and the public.
- **Building a comprehensive database** of food rejections to support risk profiling and the continual improvement of India's Risk Management System (RMS) for imported foods.

FIRA portal contains the detail of the final rejected consignments that have already availed the provisions of Re-testing, Review and Appeal as stipulated under the Food Safety and Standards (Import) Regulations, 2017. An important feature of FIRA is its capacity for two-way communication. Exporting country authorities can respond through the portal, detailing the corrective and preventive actions undertaken in response to final rejections. This fosters a collaborative approach to address food safety concerns and enhances mutual trust between trading partners.





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परिवार कल्याण मंत्रालय  
MINISTRY OF  
HEALTH AND  
FAMILY WELFARE

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